

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) SITTING AT CHENNAI
UNDER SECTION 19 (4) OF NGT ACT**

O.A. No. 4 of 2020

1. Chava Srinivas,
S/o. Sri. C.Hanumantha Rao,
R/o. Plot No. 361, Road No.80,
Jubilee Hills,
Hyderabad 500 096. Email:csrinivas3456@gmail.com
Mobile No.9550729999 & another ... Applicants

Versus

1. M/s. Anand Metalics & Power Private Limited,
No.275, Kodicherla Village,
Kothur Mandal,
Mahaboobnagar District
Telangana 509 228
Email id:anandmetalics1@gmail.com & others ... Respondents

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K.S.VISWANATHAN

DRAWN AND FILED BY

CHENNAI

DATE: 19.01.2022

ADVOCATE FOR RESPONDENT NO.5

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) SITTING AT CHENNAI
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Versus

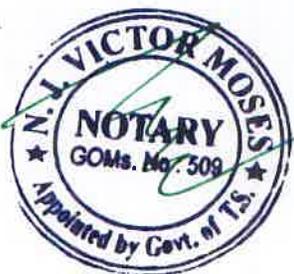
1. M/s. Anand Metalics & Power Private Limited,
No.275, Kodicherla Village,
Kothur Mandal,
Mahaboobnagar District
Telangana 509 228
Email id:anandmetalics1@gmail.com & others ... Respondents

**REPLY FILED BY RESPONDENT NO.5 TOGETHER WITH
RESPONSE TO THE ACTION TAKEN REPORT**

The Respondent above named respectfully submits as follows:-

1. The above Original Application (OA) has been filed seeking for a direction to stop the production activity of Respondent No.1 Viz. M/s. Anand Metalics & Power Private Limited and also to direct Respondent No.3 to notify guidelines to shift Sponge Iron Industries in a time bound manner.

2. The Hon'ble Tribunal constituted a committee by order dated 20.01.2020 and issued further directions by a common order dated 19.02.2020 passed in O.A.No.4 of 2019, O.A.No.4 of 2020 and O.A.No.5 of 2020. This Hon'ble Tribunal directed the State of Telangana to come up with the proper action plan in respect of

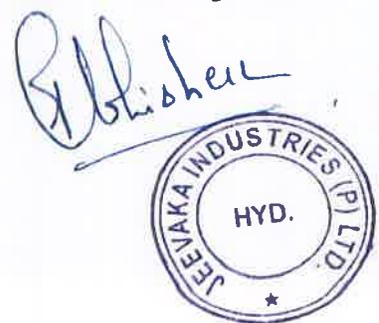


relocation of Sponge Iron Industries and directed the TSPCB also to file a further action report in respect of each industry. When the matter came up for hearing on 29.10.2021 this Hon'ble Tribunal allowed I.A.No.132 of 2021 in O.A.No.4 of 2020 filed by Respondent No.5 for impleadment and directed the additional Respondent to file their statement. The Hon'ble Tribunal has also referred to the Action taken report dated 24.11.2020 filed by the TSPCB. The Telangana Government has also filed detailed action plan for relocation of Sponge Iron Industries.

3. In so far as the Respondent No.5 is concerned, they have established their Sponge Iron Plant in the year 2005 itself after obtaining Consent for establishment (CFE) and Consent for operation (CFO) from Telangana State Pollution Control Board. Since inception, the Respondent No.5 has been operating its plant by adopting all necessary Pollution Control measures as prescribed by the Board from time to time.

4. It is also submitted that the Respondent No.5 has been issued with Environmental Clearance dated 14.07.2008 and an extension of Environmental Clearance dated 11.01.2016 after thorough appraisal of the project of the Respondent No.5 from all environmental angles. It is submitted that the Respondent No.5 has made a huge investment by acquiring additional land of 30 acres to their existing holding of 55 acres and totally 85 acres for further expansion.

5. The Respondent No.5 has also developed about 26 acres of green belt which is more than the stipulated quantum of 45% of green belt along the periphery of their plant by planting about 21000 plants.



Most importantly, this Respondent's plant was established well before the issue of siting guidelines of MOEF&CC.

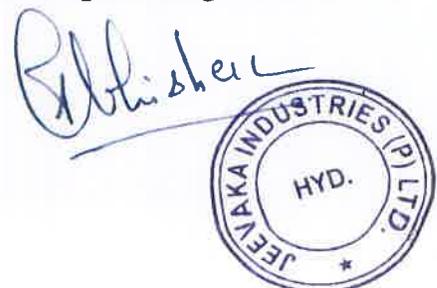
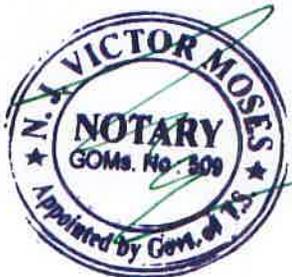
6. It is further submitted that the guidelines prescribing siting criteria in respect of Sponge Iron Industries was issued by the Ministry of Environment and Forests by Notification dated 30.05.2008.

Siting Guidelines For Sponge Iron Plants :-

Siting of new Sponge Iron Plants shall be as per respective State Pollution Control Board Guidelines. However, the following aspects shall also be considered:

- a) Residential habitation (residential localities/village) and ecologically and/or otherwise sensitive areas. A minimum distance of at least 1000 m (1.0 km) to be maintained.
- b) If any plant/clusters of plants are located within 1 km from any residential area/village they may be shifted by State Pollution Control Board /State Govt. in a phased manner for which a time bound action plan is to be prepared by SPCB's.
- c) The location of Sponge Iron Plant should be at least 500 m away from National Highway and State Highway.
- d) Radial distance between two Sponge Iron Plants should be 5 km for plants having capacity 1000 TPD or more.
- e) Sponge Iron Plants can be established in designated industrial areas/Estates as notified by State Govt.

7. It is submitted that the industrial unit of the Respondent No.5 has been established well before the aforesaid notification was issued on 30.05.2008. However, the industry has been operating in full



compliance of the regulatory requirements by the TSPCB. Regarding the guidelines issued by MoEF & CC dated 30.05.2008 the following is the compliance details of Respondent No.5:-

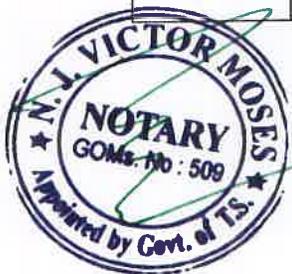
Sl.No.	Standard Notified	Compliance
1.	PM in the stack emissions - 100 mg/Nm ³	<p>Complied.</p> <p>We have provided Electrostatic Precipitator's (ESP) to Sponge Iron Unit as pollution control equipment to arrest the PM in the stack emissions. Total pollution control equipment's at a cost of Rs.3.55 crores and strictly complying the limits.</p> <p>The online 24x7 Stack Emission monitoring system to the stack and IP Camera's to view Stack & ABC are connected to TSPCB Server and Environment monitoring is carried by MoEFCC recognized lab and reports are attached as Annexure 1 and 2</p>
2.	Stack height of 30 Mts shall be provided.	<p>Complied</p> <p>We have provided the stack height of 70 Meters.</p>

Guidelines/Code of Practices mentioned in the same notification

1.	The following APC or combination are most commonly used: ESP/Bag Filter/West Scrubber/Cyclone - Multi Cyclone	<p>Complied as submitted above.</p> <p>Apart from the APC attached to the main stack, we have provided Bag Filters at the following transfer points:</p>
----	--	--



		<ol style="list-style-type: none"> 1. Ground Hopper/Iron Ore Crusher 2. Coal Crusher/Screening House 3. Iron Ore Screening House 4. Stock House 5. Kiln Feed Conveyor Transfer House 6. Kiln Inlet Buildings 7. Cooler Discharge Building 8. Intermediate Bin Area 9. Product House Area <p>Photos attached as Annexure 3</p>
2.	To provide a separate electricity meter	<p>Complied</p> <p>We have provided Energy meters to all pollution control equipment's (ESP & Bag Filters).</p>
3.	<p>Air Pollution (Stack Emissions from the Klin)</p> <p>1.1 (iv) ... Interlocking System to Pollution Control Equipment /Stack Cap to Feeding Conveyors</p>	<p>We have provided Software controlled interlocking facility (PLC). Interlocking Facilities are provided to the stack cap to feed conveyors. ESP ID Fan to feed Conveyor.</p>
4.	Internal Roads asphalted or CC	<p>Complied.</p> <p>We have provided closed GI Canopy on all belt conveyors, Crushing and screening operations are carried out in Closed Buildings with all transfer points are connected to Bag Filters.</p>



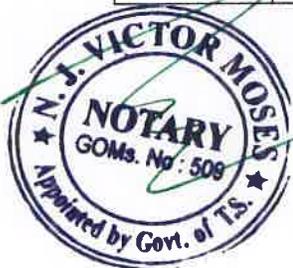
Balishen



		We laid the internal roads with CC. Photos attached as Annexure 5
5.	Waste Heat Recovery Boiler	We are proposing 6 MW Waste heat recovery Boiler to generate power and got the CFE.
6.	Cooler Discharge and Product Separation Unit	We have provided Bag Filters at CD building & Product separation buildings
7.	Char Based Power Plant	Presently we are supplying Char to Brick manufacturing industries

General Guidelines mentioned in the same notification

1.	15 Mtrs width green belt shall be developed	Complied as submitted above. We have developed well grown Green Belt with 21000 plants i.e. 26 acres of Green Belt which is more than the stipulated (45% Green Belt as per CPCB) along with the periphery of plant & both sides of Internal CC roads.
2.	Online monitoring system to be provided	Complied. 24x7 Stack monitoring device is installed and IP Camera's to view Stack & ABC are connected to the TSPCB Server. Forbes Marshall make stack Emission Monitoring System, Model:DCEM 2100 Plus - Opacity/Dust Monitor Photo attached as Annexure 7



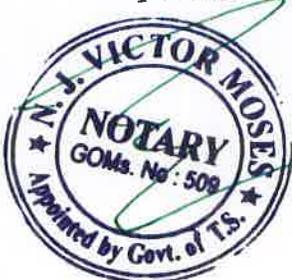
8. In so far as the distance of 1000 mtrs from residential habitation is concerned the habitation was beyond 1000 mtrs when the plant of Respondent No.5 was established in the year 2005. The Official Website of TSPCB also indicates that this criteria is applicable to new Sponge Iron units only. Therefore, it may not be correct to impose the distance criteria of 1000 mtrs to the unit of the Respondent No.5.

9. It is further submitted that Respondent No.5 has also obtained Environmental Clearance for additional Kilns on 14.07.2008 and further extension of Environmental Clearance was also granted on 11.01.2016. The MoEF & CC has appraised the project of Respondent No.5 from all Environmental angles and only thereafter have accorded Environmental Clearance even as late as in January 2016. Therefore, the distance criteria regarding 1000 mtrs is not applicable to the case of Respondent No.5.

10. It may be observed that the MoEF Notification viz GSR 414[E] dated 30.05.2008 is having 3 components:-

- (a) Standards for Mandatory Compliance.
- (b) General Guidelines
- (c) Siting Guidelines

As already stated supra, Respondent No.5 has already developed a very well grown Green Belt with 21000 Plants, i.e., 26 acres of Green Belt which is much more than the stipulated 45% Green Belt as per the CPCB requirements, along with the periphery of plant & both sides of Internal CC roads. In fact the plant requires an additional land of 30 acres to the existing 55 acres of land totalling of 85 acres for their expansion.



R. Bhishek

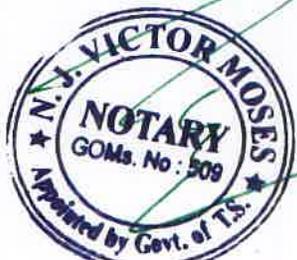


11. It is respectfully submitted that Respondent No.5 has been operating the industry in compliance of all pollution standards set prescribed by TSPCB/CPCB without a single instance of violation or any local complaint.

12. It is further submitted that Respondent No.5 has established its factory in an area where there is not much industrialization which has contributed to the development of the local area apart from providing employment to a number of persons.

13. The Respondent No.5 has made a huge investment already and any direction to relocate from the existing location will seriously affect the financial situation of the company and in fact threaten its survival itself. It is a well known fact that Sponge Iron manufacturing sector is already facing a number of problems due to huge imports and serious challenges attributable to the Covid 19 situation. Therefore, the industry like Respondent No.5 who has installed to all APC Equipments and has developed a good Green Belt and operating duly complying with TSPCB norms without causing any Environmental issues in the area ought not to be disturbed in the interest of the industrial sector as well as the State Economy.

14. Even recently by order dated 18.09.2021 TSPCB has issued Consent for Establishment (Expansion - Red Category) for Respondent No.5 the MoEF & CC has also issued an Office Memorandum dated 23.01.2019 exempting Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any Auxiliary Fuel in order to promote energy conservation, reduce Green House emissions and in the larger interest of the Environment including climate change.



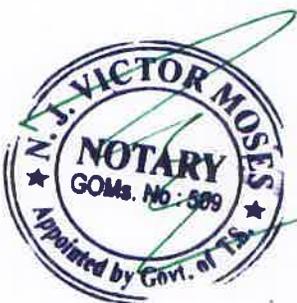
Abhishek



15. In the detailed action plan for relocation of Sponge Iron Industry submitted by the Telegana Government it has been set out in detail as to how site suitability analysis has to be done as per the guidelines of MoEF and CC as well as CPCB. It has been generally stated that 9 units of 20 Sponge Iron Units do not satisfy the siting guidelines. It is not set out in the detailed action plan as to whether the unit of the Respondent No.5 is also considered as not complying with siting guidelines. In the annexure to Action taken report of TSPCB, the name of the 5th Respondent Jeevaka Industries Pvt. Ltd., is mentioned. However, the proceedings of the minutes of the meeting held on 14.10.2020 as filed along with the report does not reflect the correct picture. It is not correct to state that the representatives of the industries collectively agreed for shifting of their units. There may be cases where certain industries are operating in violation of the operation control norms against whom the authorities have already taken action who might have agreed for shifting of their units but in so far as the Respondent No.5 is concerned who is operating in full compliance of the requirements such relocation is absolutely unwarranted.

16. As regards the allegations made in the application are concerned, they are mainly directed against M/s Anand Metallics & Power Private Limited and this respondent is not concerned with those allegations. It is important to note that M/s Anand Metallics is located in Mahbubnagar District on the Southern side of Hyderabad, the 5th Respondent plant is located in Sangareddy District (earlier in Medak District) on the Northern side of Hyderabad.

B. B. B. B. B.



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17. Under the circumstances, there is no cause for shifting the 5th Respondent industry to any other location in as much as the industry is operating in full compliance of all rules and regulations.

It is therefore prayed that this Hon'ble Tribunal may be pleased to take on record this reply and pass suitable orders in O.A.No. 4 of 2020 and thus render justice.



RESPONDENT NO.5

Hyderabad

Date: 18.01.2022

VERIFICATION

I, Abhishek Agarwal, S/o Mohan Agarwal, aged about 40 years, years, Director, Jeevaka Industries Pvt.Ltd.,11-6-27/17, 1st Floor, Opp. IDPL Factory, Balanagar, Hyderabad 500 037 Telangana, do hereby solemnly affirm and verify that the contents of the above Reply Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed there from.

Verified on this day of 18 January 2022 at Hyderabad



RESPONDENT NO.5



Notarial Register Entry No: 63/2022

Date: 18-01-2022

Book no. XII

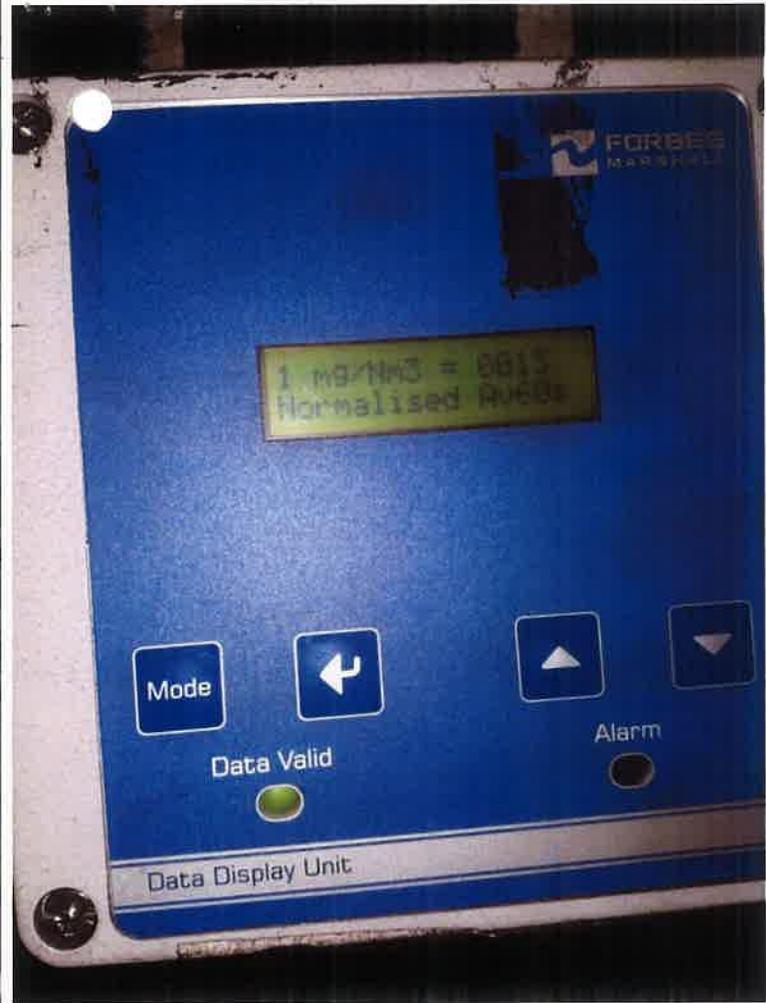
ATTESTED BY
N. J. VICTOR MOSES
 ADVOCATE & NOTARY
 Appointed by the Govt. of T. S.
 104, Green Land Towers,
 6-3-866, Begumpet, Hyderabad - 16

MY COMMISSION
EXPIRES ON 08-08-2022

Page no. 10

Annexure – 1 &2

(Online Monitoring System & Environment
Monitoring Test Reports)





ISO 9001:2015
ISO 45001:2018

GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

2-2-1075/14/A/1, 1st Floor, Tilaknagar 'X' Road, Bagh Amberpet,
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by: **13**



REF.NO:GEL/JIL/AAQ/078/2021-017

Date:05-01-2021

AMBIENT AIR QUALITY DATA

Name of the Industry : **M/s. Jeevaka Industries Pvt. Limited,**
Address : **Nasthipur (V), Hatnoora (M),
Sangareddy (Dist).**

Sl. No.	Location	Near Main Gate	Near Kiln	Near Weigh Bridge	NAAQS Limits	Method Used
1.	Date of Sampling	: 02-01-2021	02-01-2021	02-01-2021	---	---
2.	Total time of Monitoring	: 24 Hrs.	24 Hrs.	24 Hrs.	---	---
3.	Particulate Matter Concentration PM ₁₀ (µg/m ³)	: 55	67	61	100	IS: 5182 Part 23- 2006 (RA-2017)
4.	Sulphur Dioxide Concentration (µg/m ³)	: 06	18	11	80	IS: 5182 Part 2- 2001 (RA-2017)
5.	Oxides of Nitrogen Concentration (µg/m ³)	: 10	14	14	80	IS: 5182 Part 6- 2006 (RA-2017)
6.	Particulate Matter Concentration PM _{2.5} (µg/m ³)	: 32	37	33	60	IS 5182 P-24 : 2019

Note: All the values are within the limits prescribed by TSPCB.

All the parameters monitored and analyzed as per the MoEF notification Vide G.S.R. No.826 (E) Dt: 18/11/2009

Fine Particulate Sampler Model APM 550 (Sl. No. 448-DTH-2010), Next Calibration due on 23/07/2021

Fine Particulate Sampler Model APM 550 (Sl. No. 449-DTH-2010), Next Calibration due on 23/07/2021

Fine Particulate Sampler Model APM 550 (Sl. No. 288-DTE-2010), Next Calibration due on 23/07/2021

Respirable Dust Sampler Model RDS 9000 (Sl. No. 061254), Next Calibration due on 08/04/2021

Respirable Dust Sampler Model RDS 9000 (Sl. No. 070703), Next Calibration due on 08/04/2021

Respirable Dust Sampler Model RDS 9000 (Sl. No. 070702), Next Calibration due on 08/04/2021

for **GLOBAL ENVIRO LABS**

J. Jeevaka

AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control



ISO 9001:2015
ISO 45001:2018

GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

2-2-1075/14/A/1, 1st Floor, Tilaknagar 'X' Road, Bagh Amberpet,
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by ;



REF.NO:GEL/JIL/STM/078/2021-018

Date:05-01-2021

STACK MONITORING DATA

Name of the Industry : **M/s. Jeevaka Industries Pvt. Limited,**
Address : **Nasthipur (V), Hatnoora (M),
Sangareddy (Dist).**

Sample Particulars : Stack attached to the 3 x 100 TPD Kilns
Date of sampling : 02-01-2021
Time of monitoring : 11:30 a.m.

1. Stack diameter (m) : 2.00
2. Stack cross sectional area (sq m) : 3.14
3. Flue gas temperature (°C) : 145
4. Exit velocity of flue gases (m/sec) : 8.35
5. Flow rate (cum/hr) : 94,388

EMISSION DATA	Limits	Method Used	
6. Suspended particulate matter Concentration (mg/N m ³)	37	100	IS: 11255 (Part-I), 1985 (RA-2019)
7. Sulphur dioxide Concentration (mg/N m ³)	46	---	IS: 11255 (Part-II), 1985 (RA-2019)
8. Oxides of nitrogen Concentration (mg/N m ³)	30	---	IS: 11255 (P-7), 2005 (RA-2017)

Note: All the values are within the limits prescribed by TSPCB.

Stack Kit Model/SL/No:SEA-90/000908, Next Calibration on: 08-04-2021

for GLOBAL ENVIRO LABS

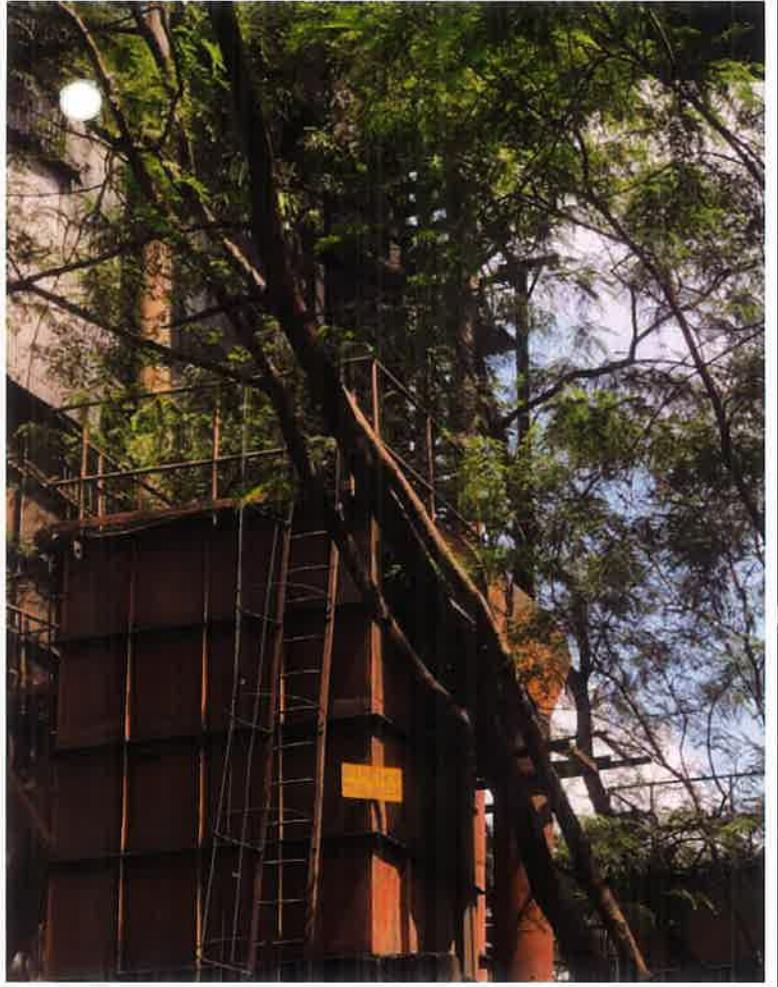
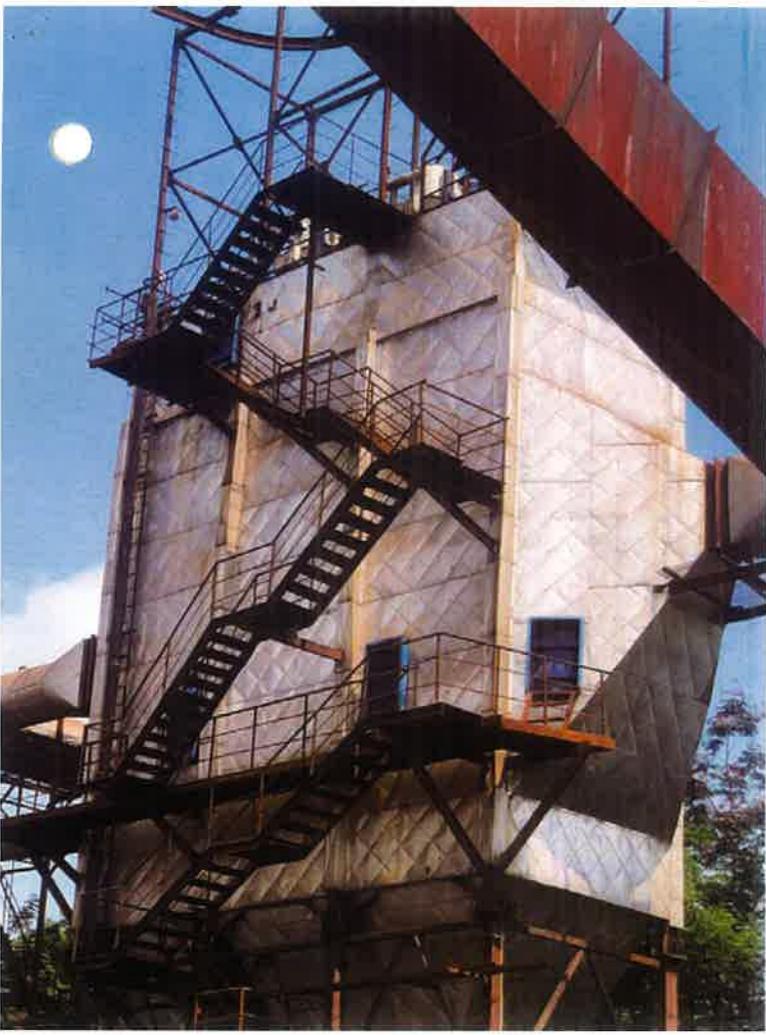
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AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control

Annexure – 3

(Pollution Control Equipments)

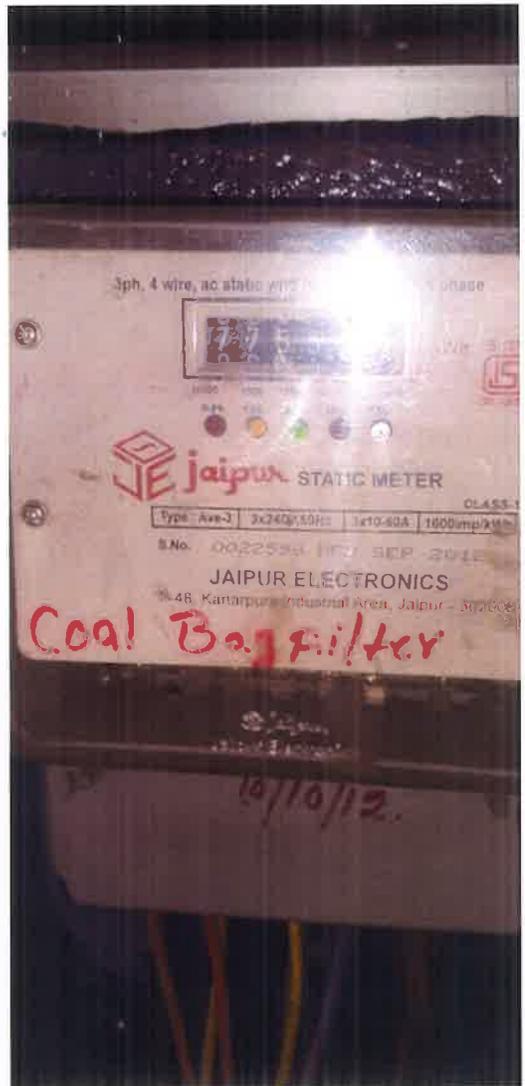
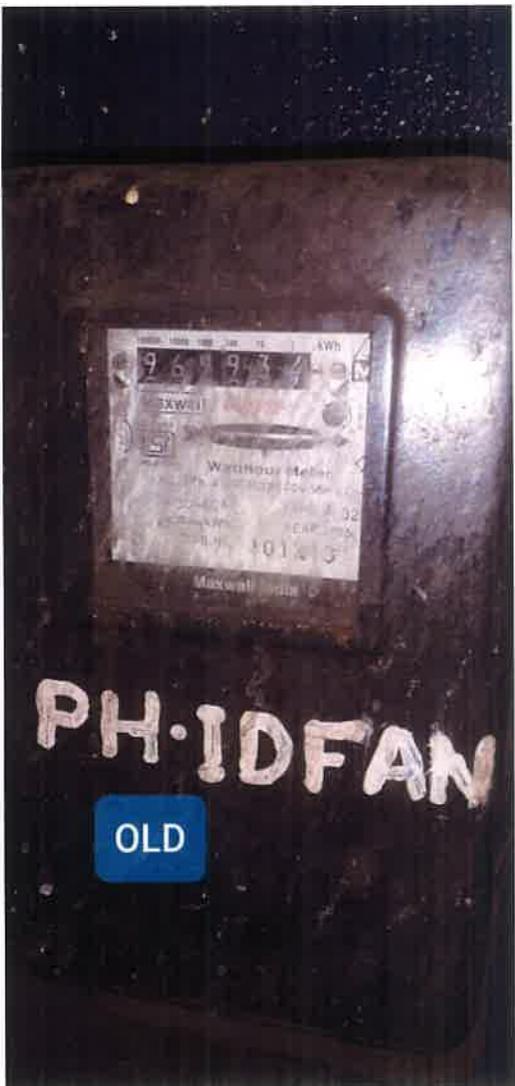
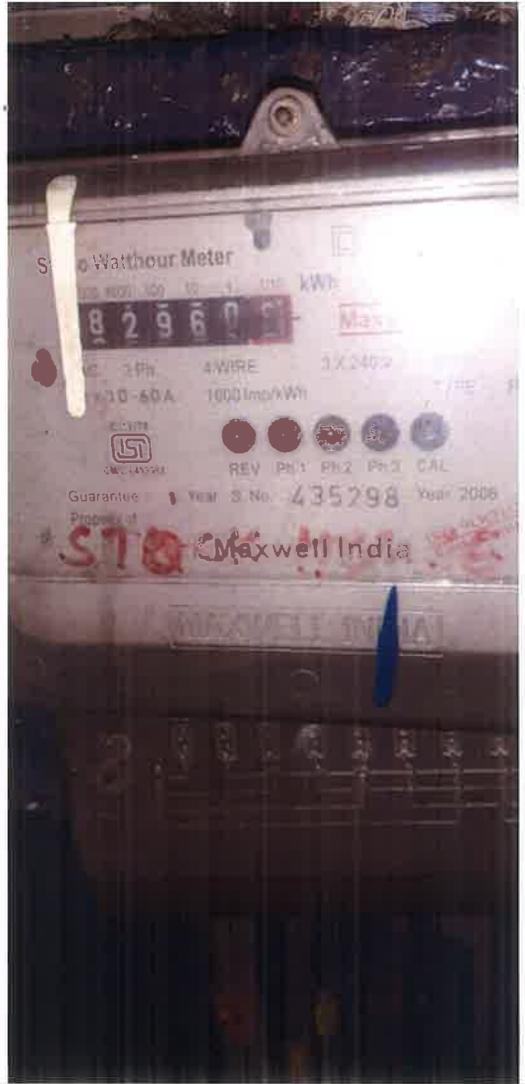




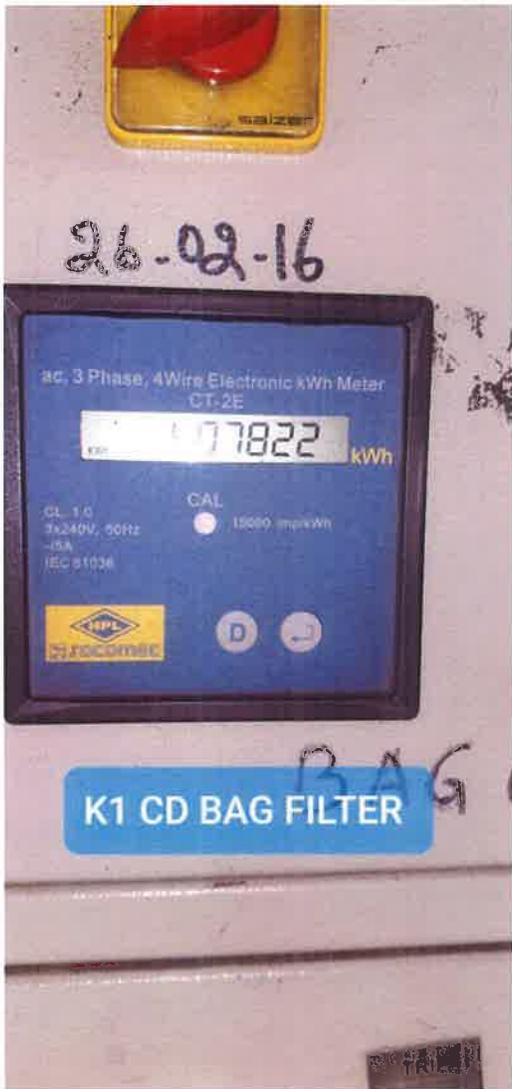
Annexure – 4

(Energy Meters attached to Pollution
Control Equipments)









Annexure – 5

(RCC Roads)

Jeevaka Industries Private Limited (Sponge Iron Division) BAG FILTERS FOR----- 3 x 100 TPD Sponge Iron Plant

S.NO	Description	Product House	Cooler Discharge - I	Intermediate Bin	Stock House & Transfer House	Coal Screen & Crusher House	Iron Ore Screening & Crushing	Cooler Discharge - II & III	Kiln Inlet Building
1	Type	Draft Forced /Pulse Jet Filter	Draft Forced /Pulse Jet Filter	Draft Forced /Pulse Jet Filter	Draft Forced /Pulse Jet Filter	Draft Forced /Pulse Jet Filter	Draft Forced /Pulse Jet Filter	Draft Forced /Pulse Jet Filter	Raw Material Feeding
2	Gas Volume	20000 m ³ /hr	20000 m ³ /hr	16000 m ³ /hr	12000 m ³ /hr	16000 m ³ /hr	16000 m ³ /hr	16500 m ³ /hr	4500 Am ³ /hr
3	Gas Temperature	Ambient	100 Deg Celsius	80Deg. Celsius	Ambient	Ambient	Ambient	100 Deg Celsius	100 Deg Celsius
4	Dust	Sponge Iron, Char, Dolomite	Sponge Iron, Char, Dolomite	Sponge Iron, Char	Coal, Dolomite, Iron Ore Fines	Coal Dust	Iron ore Dust	Sponge Iron, Char, Dolomite	Iron Ore, Coal, Dolomite
5	Dust Load at Inlet	10-15 gm/ m ³ .	12-30 gm/ m ³ .	25-30 gm/ m ³ .	10-15 gm/ m ³ .	10-15 gm/ m ³ .	10-15 gm/ m ³ .	50 gm/Am ³ .	12-30 gm/Am ³ .
6	Material of Bags	Polyester Needle Felt of 550 GSM.	Polyester Needle Felt of 550 GSM.	Polyester Needle Felt of 550 GSM.	Polyester Needle Felt of 550 SM.	Polyester Needle Felt of 550 SM	Polyester Needle Felt of 500 GSM	Polyester Needle Felt of 550 GSM.	Polyester Needle Felt of 550 GSM.
7	Max. Design Temp	130 Deg. Celsius	130 Deg. Celsius	130 Deg. Celsius	130 Deg. Celsius	130 Deg. Celsius	130 Deg. Celsius	130 Deg. Celsius	130 Deg. Celsius
8	Treatment For Bag	Anti-adhesive Silicon Treatment	Anti-adhesive Silicon Treatment	Anti-adhesive Silicon Treatment	Anti-adhesive Silicon Treatment	Anti-adhesive Silicon Treatment	Anti-adhesive Silicon Treatment	Anti-adhesive Silicon Treatment	Anti-adhesive Silicon Treatment
9	Stack Emission	<100 mg/ m ³ .	<100 mg/ m ³ .	<100 mg/ m ³ .	<100 mg/Cu. Mtr.	<100 mg/ m ³ .	<100 mg/ m ³ .	<100 mg/ Nm ³ .	<100 mg/ Nm ³ .
10	Filtration Area	205 Sq.m	205 Sq.m	164 Sq.m	123 Sq.m	164 Sq. m	164 Sq. m	188.78 Sq.m	52.44 Sq.m
	Chimney Height	0650 mmX20.5 mtrs	0650 mmX15 mtrs	0650 mmX15.9 mtrs	0650 mmX19.5 mtrs	0650 mmX16.3 mtrs	0650 mmX15.8 mtrs	0650 mmX15 Mtrs	0650 mmX 6 mtrs above ABC 2 nd Floor
	Quantity	2	1	2	2	1	2	2	2

Supplier: 1.Himachal Environmental Engineering Company Pvt.Ltd, Delhi. & Thermax India Limited, Pune

Bag filters for 3rd 100 TPD Kiln

Stock House & Transfer House : Model : AJ 030 360 511, 1 Nos

Kiln Inlet area : Model No. : AJ 72-360 - 511,

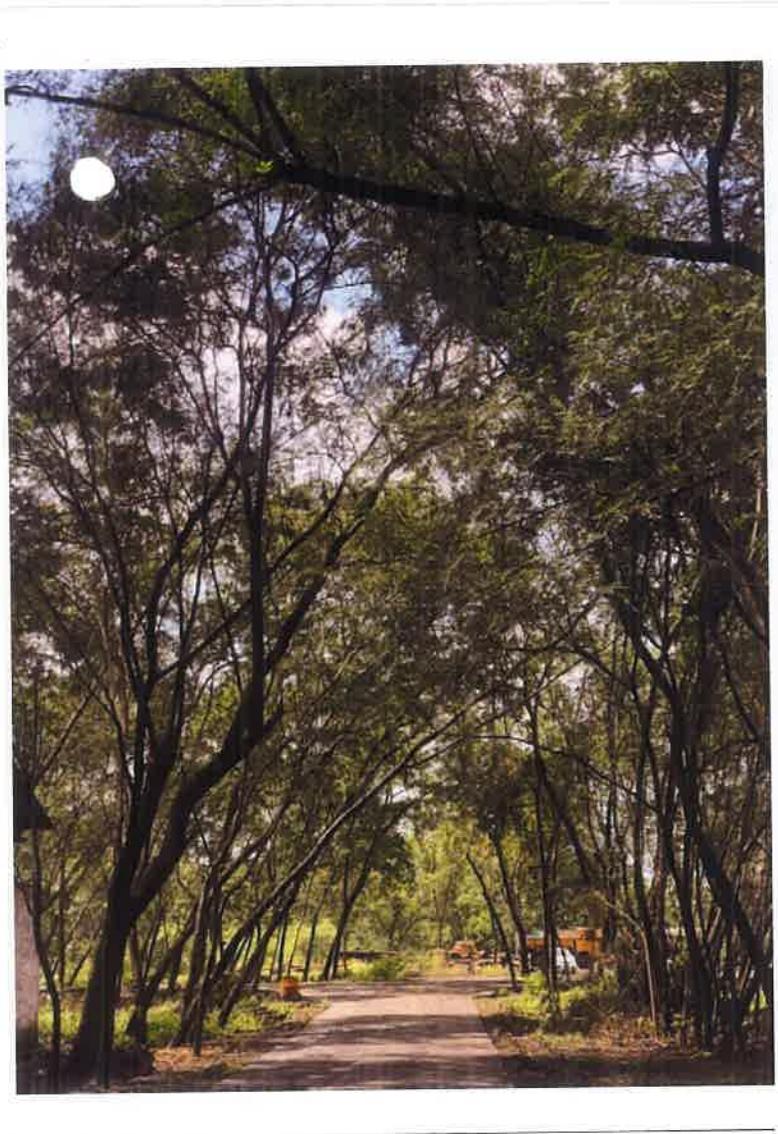
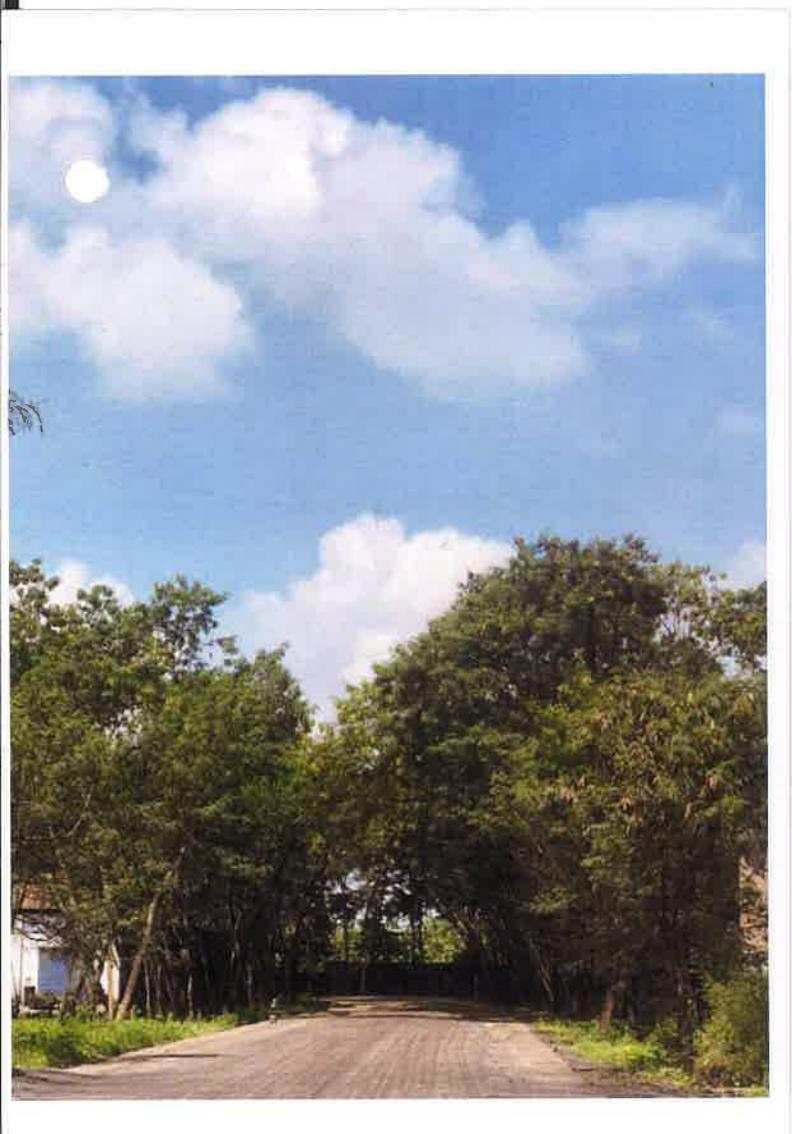
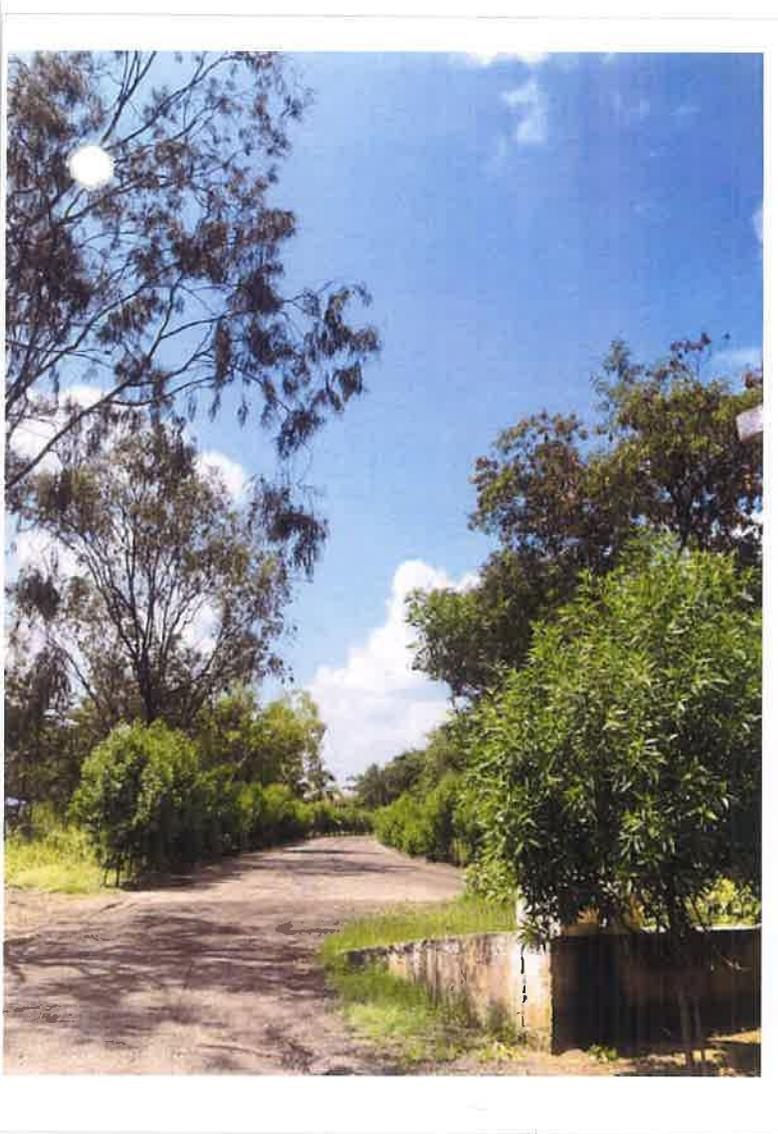
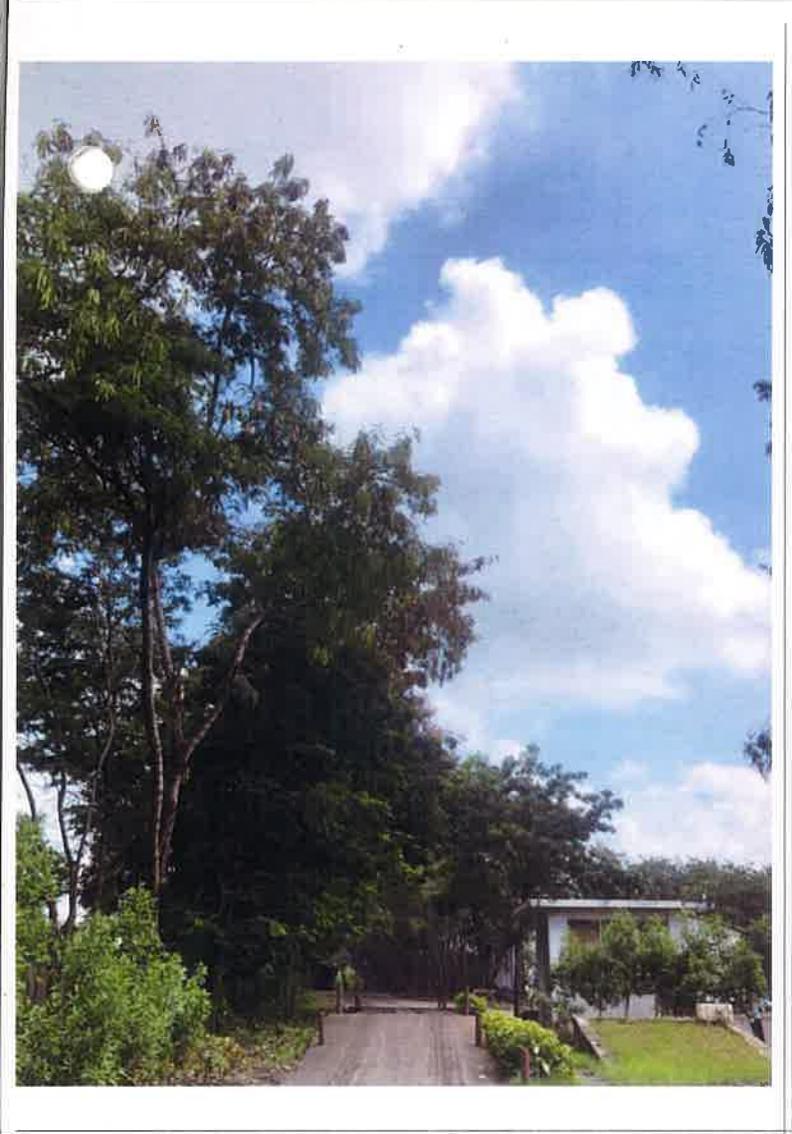
Cooler Discharge Area : Model Number : AJ -120 (110) 360 SC

Thermax make ESP for 3 X 100 TPD Sponge Iron Plants

1 st Kiln ----MODEL	SC-11-12-24G(3 X 9.125)-1.2P
2 nd Kiln ----MODEL	SC-11-12-24G(3 X 9.125)-1.2P
3 rd Kiln ----MODEL	SC-11-12-24G(3 X 9.125)-1.2P

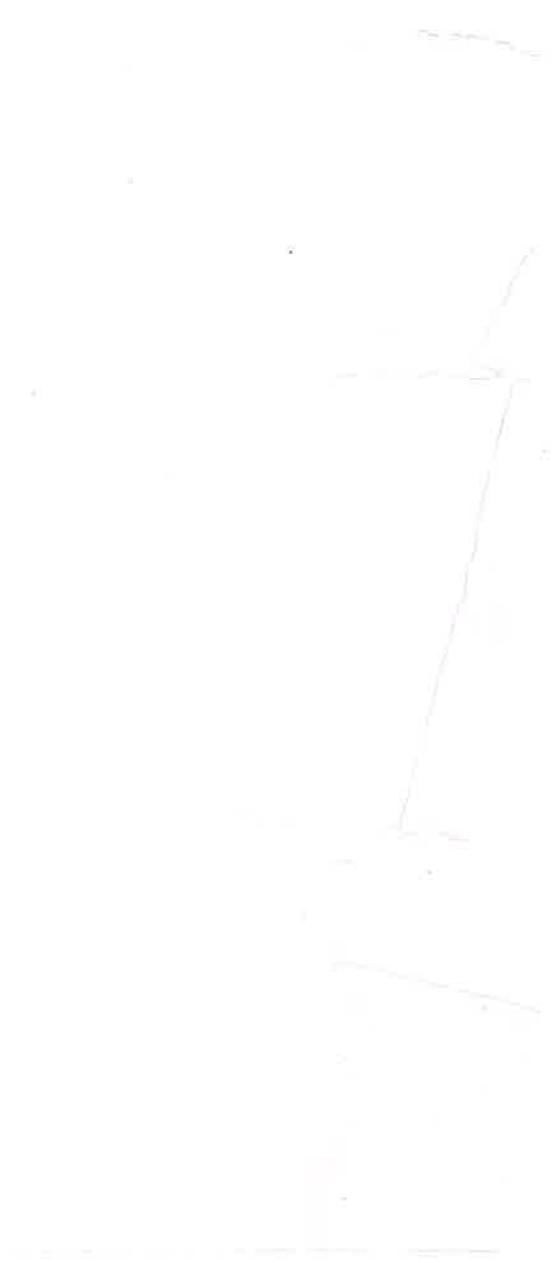






Annexure – 6

(GREEN BELT)

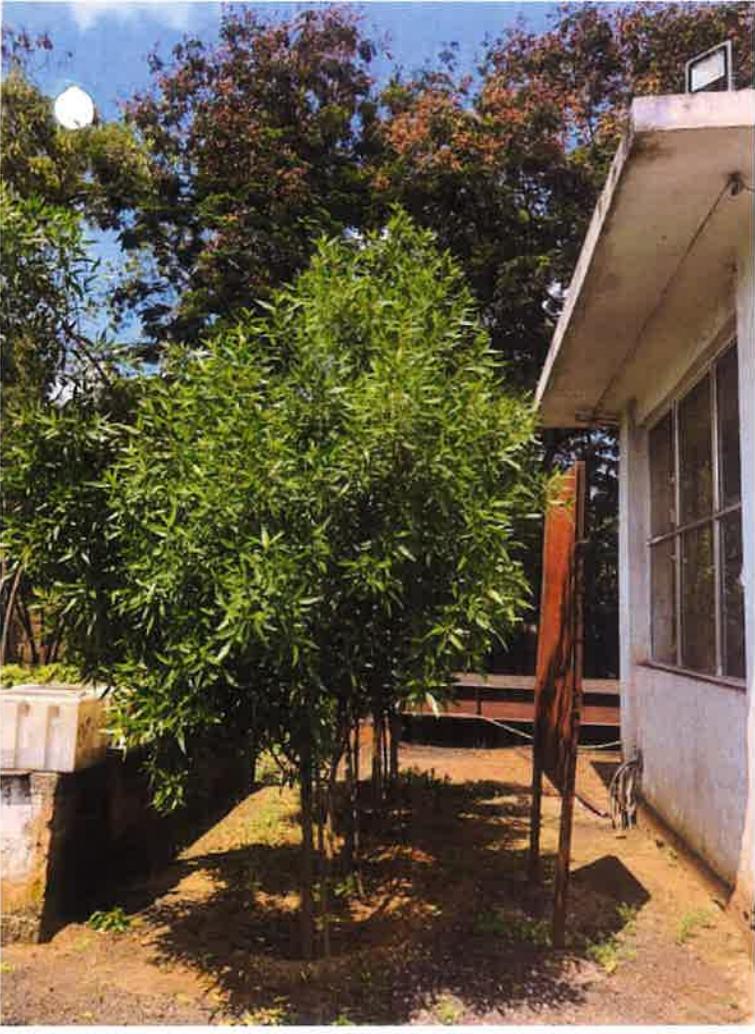












ANNEXURE-7



Date : 23.02.2018
 Forbes Marshall Private Limited.
 Innovative Solutions.

TO WHOM SO EVER IT MAY CONCERN

This is to certify that M/s Jeevaka Industried Pvt Ltd has purchase online dust monitoring system of model DCEM 21XX ,make Forbes Marshall and commissioned by our M/s FMPL service engineer Mr.Ramesh Tarra on 13.02.2018 bearing SrNo 18013 for monitoring the stack emission from Chimney.

From

Forbes Marshall Pvt Ltd
 Hyderabad Branch



Energy Conservation | Environment | Process Efficiency

www.forbesmarshall.com

Forbes Marshall Private Limited

Regd. Office : A-34 / 35, MIDC, H-Block, Pimpri, Pune 411 018, India.
 Tel: +91 20 27442020 / +91 20 39851100, Fax: +91 20 27442040.

Factory Address : B-85, Phase II, Chakan Industrial Area, Sawardari, Chakan, Tal. Khed,
 Dist. Pune 410501 Maharashtra, India. Tel : +91 02135 393400

Factory Address : Plot No. A-19/2 & T-4/2, I.D.A. Nacharam, Hyderabad - 500 076
 Tel : +91 (0)40 27152276, 27150691 Fax : +91 (0)40 27173235

CIN No. : U28996PN1985PTC037806

Forbes Marshall | Forbes Marshall Arca | Codel International | Kroline Marshall | Forbes Solar | Forbes Vynicko | Forbes Marshall Steam Systems

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185892249

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ILMULU CONTROL BOARD

Other Industry, Hatinoora mandal - STACK KILNI AND KILN2

Current Data

STACK KILNI AND KILN2 AS of 11

Parameter Instantaneous Value

PM 43.00

Historical Data - Hourly Average

45

44

47

Device Tree

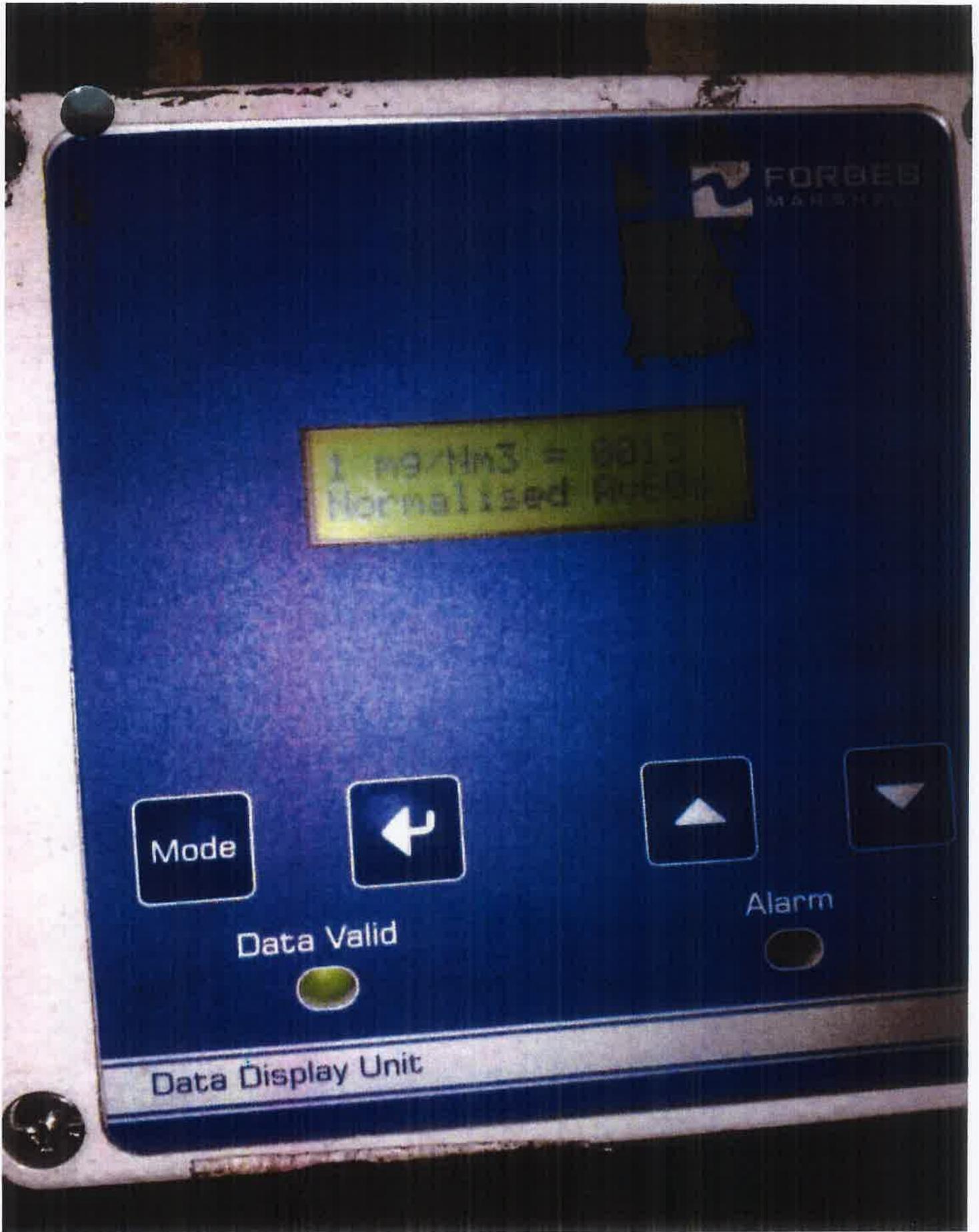
- TSPCB Home
- Jeevaka Industries Pvt Ltd-St
- Jeevaka Steel
 - 25 Ton IF 1
 - 25 Ton IF 2
 - IF1_Stack_SPM
 - IF2_Stack_SPM
- Jeevaka Industries Pvt Ltd
- Jeevaka stack
- STACK KILNI AND KILN2

Alerts - All Devices

Reports

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ANDHRA PRADESH POLLUTION CONTROL BOARD,
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500, 23887538
 Fax: 040 - 23887519
 Grams : Kalushya Nivarana
 Website :www.appcb.org
 E-mail: info@appcb.org

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order.No. APPCB/PTN/PTN/472/HO/2005/ -615

Dt. 9.06.2005

Sub: PCB - CFE - M/s. Jeevaka Industries Ltd. (Sponge Iron Division), Medak District - Consent for Establishment of the board under Sec.25 of water (P&C of P) Act, 1974 and under Sec.21 of Air (P&C of P) Act 1981 - Issued - Reg.

Ref:

1. Industry's application through SWCC dt. 22.12.2004
2. R.O's inspection report dt.04.01.2005.
3. T.O. Lr.dt. 15.2.2005
4. Industry's lr.dt. 22.2.2005, 24.3.2005 & 6.4.2005
5. CFE Clearance Committee meeting held on 21.4.2005.
6. Industry's lr.dt. 22.4.2005
7. T.O. Lr.dt. 7.5.2005
8. Bank Guarantee submitted vide lr.dt.17.5.2005 at R.O. Sangareddy-I, Medak District.
9. Industry's lr.dt.18.5.2005.

1. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to setup a Sponge Iron plant to manufacture Sponge Iron with installed capacity - 200 TPD with an investment of Rs. 9.5 crores.
2. As per the application, the above activity is to be located at Sy.No. 63, Nasthipur (V), Hatnoora (M), Medak District
3. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer, Regional office-I, Sangareddy, A.P Pollution Control Board on 27.12.2004 and found that the site is surrounded by

North : Open land, Sangareddy - Narsapur road
South : Agricultural land.
East : Open land, Awancha (V) of Narsapur (M) is about 700m.
West : Agricultural land

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to produce Sponge Iron with installed capacity - 100 TPD (Kiln capacity 1 x 100 TPD) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

[Signature]
MEMBER SECRETARY

✓ To
M/s. Jeevaka Industries Ltd.
15-2-358, 1st floor,
Mukthyargunj, Hyderabad - 500 012.

SCHEDULE - A

1. There shall not be any perceptible odour outside the industry's premises.
2. Environmental Statement in form - V as per the provisions under Rule-14 of E (P) Act, 1996 and its amendments there of shall be submitted by 30th September of every year and this should also form a part of their annual report.
3. Progress on implementation of the project shall be reported to Board Office, Zonal Office and Regional Office, A.P. Pollution Control Board regularly.
4. Suitable automatic flow measuring devices and monitoring equipments shall be installed at appropriate points. Separate energy meters shall be provided for ETP and Air pollution Control equipments to record energy consumed.
5. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
6. Consents for operation shall be obtained regularly from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the activity, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
7. Conditions issued by the Board in the consent order scrupulously be complied with and carried out. Legal action will be initiated as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
8. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
9. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
10. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
11. Appropriate Rain Water Harvesting (RWH) structure (s) shall be established on the available up-stream portion of the plant site. The applicant can approach the State Ground Water Authority, local Municipal / Urban Development Authorities and even private consultants to procure suitable design for these structures. If there is no land available in the industry premises, RWH structures must be raised on the roofs of Administrative Blocks or such buildings where sudden leakages or moisture in the air would not affect the quality of the process or product.

SCHEDULE -B

1. Indigenous species of tall growing plants shall be planted and maintained around the unit. Green belt development shall be started along with the construction activity. The industry shall develop greenbelt in the western side as mentioned in the EMP and other sides of minimum 10 m width along the periphery as per the site layout plan submitted by the proponent vide Ir.dt. 22.2.2005.
2. The industry shall provide interlocking system for air pollution control equipments provided for kiln with raw material feeding system so that the feeding of raw material would be stopped incase the air pollution control equipments fails.
3. The proponent shall install air pollution control system at
 - a) Raw material preparation system (iron ore) - Bag filter
 - b) Raw material preparation system (coal) - Bag filter
 - c) Cooler discharge - Bag filter
 - d) Kiln cooler transfer building - Bag filter
 - e) Product separation system - Bag filter
 - f) Stock house - Bag house
 - g) 1 x 100 TPD Rotary Kiln.- ESP.
4. The dust collected from the air pollution control equipments shall be collected in wet condition and the same shall be removed mechanically, to control fugitive emissions.
5. Conveyor belts and other transfer points shall be covered with GI / Asbestos sheets to mitigate fugitive emissions.
6. Stack heights shall be provided as per standards prescribed by MOE&F, vide Notification No.GSR. 422(E) of 19.5.93 and its amendments thereof. Minimum height of the stack attached to the Kiln shall be 50m.
7. The ESP shall be designed to meet SPM of limit of 100 mg/Nm³.
8. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
9. The industry shall provide closed shed for storage of raw material (iron ore and coal) and Dolochar & char.
10. All solid wastes arising in the premises shall be properly collected and disposed off suitably.
11. The water utilized for cooling shall be recycled. The industry shall not discharge any effluent outside the factory premises.

12. Domestic effluents shall discharged into septic tank followed by subsurface dispersion trenches.
13. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
14. Minimum stack height to the D.G. set shall be installed as per CPCB guidelines. The minimum stack height shall be calculated based on the following formula.

$$H = h + 0.2 \sqrt{KVA}$$

H = height of stack in meters.
 h = height of the building in meters, where D.G. set is installed.
 KVA = Total generator capacity.
15. The Hazardous waste (Management and Handling), Rules, 1989 and regulations and its amendments thereof notified by the MOE&F, GOI shall be implemented.
16. Bitumen or Concrete road shall be laid within the premises.
17. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public liability insurance Act, 1991 shall be followed.
18. This Order is valid for a period of five years from the date of issue.
19. The proponent shall comply with the conditions stipulated in the Bank Guarantee and this order. Otherwise the Bank Guarantee will be forfeited.


 MEMBER SECRETARY

To
 M/s. Jeevaka Industries Ltd.
 15-2-358, 1st floor,
 Mukthyargunj, Hyderabad - 500 012.



ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500.
 Fax: 040- 23815631
 Grams : Kalusya Nivarana
 Website :www.apspcb.org

CONSENT ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : APPCB/PTN/PTN/472/HO/A/2005 -2279 Date :26.12.2005

Consent Order for operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981). Consent is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act ,1981(hereinafter referred to as 'the Act') and the rules and orders made thereunder to

M/s. Jeevaka Industries Ltd.,
 (Sponge Iron Division)
 Plot No. 63, Nasthipur Village,
 Patnoor Mandal,
 Medak Dist.,

(hereinafter referred to as ' the Applicant') authorising to operate the industrial plant in the Air Pollution Control Areas as notified from the following Chimneys or outlets and the quantity of Emission discharged per hour on any day shall not exceed the figures as mentioned below:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1.	Attached to 100 TPD Rotary Kiln	24,000
2.	Attached to Raw Material Preparation System (Iron Ore)	10,000
3.	Attached to Raw Material Preparation System (Coal)	10,000
4.	Attached to Cooler Discharge	10,000
5.	Attached to Kiln Cooler transfer building	10,000
6.	Attached to Product Separation Point	12,000
7.	Attached to 500 KVA D.G. Set	--
8.	Attached to 75 KVA D.G. Set	--

This is subject to the provisions of the Act and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

1	Sponge Iron	100 TPD (One Kiln)
---	-------------	-----------------------

This consent shall be valid for a period ending with the 30th day of November, 2006.

SD/- S.K. SINHA
MEMBER SECRETARY

To
M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division)
Sy.No. 63, Nasthipur Village,
Hatnoor Mandal,
Medak Dist.,

I/T.C.F.B.O.

[Signature]
SENIOR ENVIRONMENTAL ENGINEER(CFO)

SCHEDULE - A

1. The applicant shall make an application for grant of renewal of consent atleast 30 days before the date of expiry of this consent.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed quantity of emissions etc.
3. The applicant shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall set up three Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameter in Schedule - B as per the CPCB guidelines.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Wherein any Air Pollution Control area the emission of any Air Pollutant into the atmosphere in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board by Fax / E-mail under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges/emissions mentioned in Item 6 above, the industry should take immediate action to bring down the emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, shall be leak proof.
9. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
10. The applicant shall submit Environment statement in Form V before 30 th September every year as per Rule No.14 of E(P) Act , 1986 Rules.
11. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
12. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
13. The applicant shall exhibit the consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

SD/- S.K. SINHA
MEMBER SECRETARY

Special Conditions

1. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No	Parameter	Emission Standards (mg/NM3)
1	SPM	100
2	SPM	115
3	SPM	115
4	SPM	115
5	SPM	115
6	SPM	115
7	SPM	115
8	SPM	115

2. The fugitive emissions level of suspended particulate matter (SPM) should not exceed 500 ug/m³ at a distance of 5-10 m from the monitoring locations identified according to the areas where fugitive dust emissions generation is anticipated. The measurement should be done on 8 hours basis with high volume sampler.
3. The industry shall comply with ambient air quality standards of TSPM - 200 ug/m³; RSPM - 100 ug/m³; SO₂ - 80 ug/m³; NO_x - 80 ug/m³.
- Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).
4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE of the Board.
5. The industry shall submit copies of the agreement made by them with the users for Disposal of Solid Waste i.e., Coal Char and iron ore fines within a week.
6. The industry shall take expedient action to lay Bitumen Road within next two months.
7. The after combustion chamber cap shall have activation recorder with the recorder is sealed condition and subject to regular inspection by the Board. The compliance shall be reported within two months.
8. The industry shall store Iron Ore, Coal, Dolochar and Char in closed shed only.
9. The industry shall complete development of greenbelt of all along the boundary by taking up plantation as per CFE dt.04.06.2005, within three months.
10. The industry shall maintain interlocking system for air pollution control equipments provided for kiln with raw material feeding system so that the feeding of raw material would be stopped incase the air pollution control equipments fails.
11. Sources of fugitive emissions i.e., loading and unloading operations, stockyard, transfer points of conveyors and retrieval points shall be controlled fully i.e., with total enclosures and all transfer emissions shall be connected with Extractor inlet point and shall pass through a high efficiency bag filter before discharging into the atmosphere.
12. The dust collected from the APC shall be collected in wet condition and the same shall be remove mechanically to control fugitive emissions.
13. The industry shall provide separate energy meter for air pollution control equipment.
14. The industry shall comply with other conditions to be stipulated as per recommendation of Technical Committee of the Board / "Environmental Standards and Code of Practice for Pollution Control in Sponge iron Units" proposed by CPCB, which will be communicated to the industry, separately.

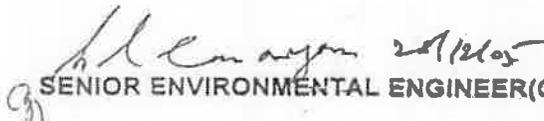
15. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

SD/- S.K. SINHA
MEMBER SECRETARY

To

M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division)
Sy.No. 63, Nasthipur Village,
Hatnoor Mandal,
Medak, Dist.,

//T.C.F.B.O.


SENIOR ENVIRONMENTAL ENGINEER(CFO)

Sponge Iron Standards

**MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION**

New Delhi, the 30th May, 2008

G.S.R.414(E) - In exercise of the powers conferred by Sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following Rules further to amend the Environment (Protection) Rules, 1986, namely:-

1. (1) These rules may be called the Environment (Protection) Fourth Amendment Rules, 2008.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, -
 - (i) in Schedule I, after serial number 98 and the entries relating thereto, the following serial number and entries shall be inserted namely:-

Sl. No.	Industry	Parameter	Standard
1	2	3	4

99 Sponge Iron Plant
(Rotary Kiln)

A. Emission Standards*

Parameter	Fuel Type	Limiting value for Concentration
Particulate matter	Coal	100 mg/Nm ³
	Gas	50 mg/Nm ³
Carbon Monoxide (Vol/Vol.)	Coal /gas	1%
Stack Height** (minimum)	coal/gas	30.0 m

Note:-

- * Emission shall be normalized at 12% CO₂ in stack emission.
 ** Stack height shall be calculated as $H = 14.0 Q^{0.3}$ where Q is emission of Sulphur Dioxide (SO₂) in kg/hr i.e.

SO ₂ (kg/hr)	Height (metre)
Upto 12.68	30
12.69-33.08	40
33.09-69.06	50
69.07-127.80	60
127.81-213.63	70

(De-dusting unit)

Particulate matter (mg/m ³)	Existing unit 100	New unit 50
---	-----------------------------	-----------------------

Note:-

- (i) Stack attached to de-dusting unit shall have minimum height of 30.0 metre.
- (ii) If, De-dusting unit is connected to After Burner Chamber (ABC), emission shall be emitted through common stack (minimum height 30.0 metre) having separate arrangements for emission monitoring for de-dusting unit.

(Rotary Kiln / De-dusting unit)

B. Fugitive Emission Standards

Particulate matter (µg/m ³)	Existing unit 3000	New unit 2000
---	------------------------------	-------------------------

Note:-

- (i) The existing industry shall comply with a standard of 2000 (µg/m³) after one year the date of notification.
- (ii) Fugitive emission shall be monitored at a distance 10.0 metre from the source of fugitive emission as per following:

Area	Monitoring location
Raw material handling area	Wagon tippler, Screen area, Transfer points, Stock bin area
Crusher area	Crushing plant, vibrating screen, transfer points
Raw material feed area	Feeder area, Mixing area, Transfer points
Cooler discharge area	Over size discharge area, Transfer points, Product processing area, Intermediate stock bin area, Screening plant, Magnetic separation unit Transfer points, Over size discharge area, Product separation area, Bagging area
Other areas	As specified by State Pollution Control Board / Pollution Control Committee

C. Effluent Standards

pH	5.5-9.0
Total suspended solids	100 mg/l
Oil & grease	10 mg/l
Chemical oxygen demand	250 mg/l

1.2 Stack Emission from de-dusting units

All de-dusting units should be connected to a stack having a minimum stack height of 30 m. However, in specific cases stack height can be reduced as specified in the notified standards. Sampling porthole and platform etc. shall be provided as per CPCB emission regulation to facilitate stack monitoring. De-dusting units can also be connected to ABC Chamber and finally emitted through common stack with kiln off-gas emissions.

1.3 Fugitive Emission

The measurement may be done, preferably on 8-hour basis with high volume sampler. However, depending upon the prevalent conditions at the site, the period of measurement can be reduced.

2. Effluent Discharge

- (i) All efforts should be made to reuse and re-circulate the water and to maintain zero effluent discharge.
- (ii) Storm water / garland drain should be provided in the plant.

3. Noise Control

The industry should take measures to control the Noise Pollution so that the noise level standards already notified for Industrial area are complied.

4. Solid Waste Management

Char

Char should be mixed with coal or coal washery rejects and used as fuel for generation of power. It is techno-economic viable option for plants having capacity 200 TPD and above. Also the smaller capacity individual Sponge Iron Plants (Capacity upto 100 TPD) and operating in cluster can collectively install common unit for power generation. The Sponge Iron Plant are free to explore other options / possibilities to use char for generation of power. Char can be sold to local entrepreneurs for making coal briquettes. It can also be mixed with coal fines, converted to briquettes and used in brick kilns. The industry can explore other reuse / recycling techniques for Char.

Under no circumstances char should be disposed off in agricultural fields/other areas. Logbook for daily record, of Char production and usage must be maintained by the industry and the record shall be made available to officials of CPCB/SPCB/PCC during inspection.

Guidelines / Code of Practice for Pollution Prevention for Sponge Iron Plants

1. Air Pollution

1.1 Stack Emission from Kiln

- (i) Suitable Air Pollution Control System shall be installed to achieve the prescribed stack emission standards. The following air pollution control system/combination of system are most commonly used in such type of industry:
- Electrostatic Precipitator (ESP)
 - Bag Filter
 - Wet Scrubber
 - Cyclone / Multiclone
- (ii) All Pollution control equipment may be provided with separate electricity meter and totaliser for continuous recording of power consumption. The amperage of the ID fan may also be recorded continuously. Non-functioning of Pollution control equipment should be recorded in the same logbook along with reasons for not running the Pollution Control Equipment.
- (iii) The safety cap/emergency stack of rotary kiln type plant, which is generally installed above the After Burner Chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device.
- (iv) In order to prevent bypassing of emissions through safety cap and non-operation of pollution control device, software controlled interlocking facility should be provided on the basis of real time data from the plant control system, to ensure stoppage of feed conveyor, so that, feed to the kiln would stop automatically, if safety cap of the rotary kiln is opened or Air Pollution Control System is not in operation. The system should be able to take care of multiple operating parameters and their inter relations to prevent any possibility of defeating the basic objective of the interlock. The system should be foolproof to prevent any kind of tempering. The software based interlocking system, proposed to be installed by industry should be get approved by the concerned State Pollution Control Board, for its adequacy, before installation by the industry.
- (v) Mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device shall be installed.

becoming air borne by wind or water regime during rainy season by flowing along with the storm water.

5. Raw Material handling and Preparation

- (a) Unloading of coal by trucks or wagons should be carried out with proper care avoiding dropping of the materials from height. It is advisable to moist the material by sprinkling water while unloading.
- (b) Crushing and screening operation should be carried out in enclosed area. Centralized de-dusting facility (collection hood and suction arrangements followed by suitable de-dusting units such as bag filter or ESP or equally effective method or wet scrubber or any other de-dusting unit and finally discharge of emission through a stack) should be provided to control Fugitive Particulate Matter Emissions. The stack should conform to the emission standards notified for de-dusting units. Water sprinkling arrangement should be provided at raw material heaps and on land around the crushing and screening units.
- (c) Work area including the roads surrounding the plant shall be asphalted or concreted.
- (d) Enclosure should be provided for belt conveyors and transfer points of belt conveyors.

The above enclosures shall be rigid and permanent (and not of flexible/cloth type enclosures) and fitted with self-closing doors and close fitting entrances and exits, where conveyors pass through the enclosures. Flexible covers shall be installed at entry and exit of the conveyor to the enclosures, minimizing the gaps around the conveyors.

In the wet system, water sprays/ sprinklers shall be provided at the following strategic locations for dust suppression during raw material transfer:

- Belt conveyor discharge/ transfer point
- Crusher/screen discharge locations

6. Waste Heat Recovery Boiler (WHRB)

Sponge Iron Plants of capacity more than 100 TPD kilns may use Waste Heat Recovery Boiler (WHRB) for generation of power. Installation of Waste Heat Recovery Boiler (WHRB) may qualify the industry for CDM benefits.

Kiln Accretions

The kiln accretions are heavy solid lumps and can be used as sub-base material for road construction or landfill, after ascertaining the composition for its suitability and ensuring that it should not have any adverse environmental impact. The industry can explore other reuse / recycling techniques for Kiln Accretions.

Gas Cleaning Plant (GCP)/Scrubber Sludge

The sludge should be compacted and suitably disposed off after ascertaining the composition for its suitability and ensuring that it should not have any adverse environmental impact. The industry can explore other reuse / recycling techniques for Gas Cleaning Plant (GCP)/Scrubber Sludge

Flue Dust

Flue dust is generated from air pollution control system installed with kiln. Secondary flue dust is also generated from air pollution control equipment installed with Raw Material Handling, Coal Crusher, Cooler Discharge and Product house unit. The reuse/ recycling of the flue dust generated / collected may be explored and suitably implemented.

Fly ash

Fly ash is generated from Char / Coal based Captive Power Plant, if any. Fly ash brick making plant may be install for fly ash utilization. Fly ash can be utilized in cement making by Cement industry also. The industry can explore other reuse / recycling techniques for Flue Dust / Fly ash.

Bottom Ash

Bottom ash is generated from Char / Coal based Captive Power Plant, if any. Bottom ash may have objectionable metallic compounds, therefore should be stored in properly designed landfills as per CPCB guidelines to prevent leaching to the sub-soil and underground aquifer.

General

- (a) Solid waste management program should be prepared with thrust on reuse and recycling. Solid waste disposal site should be earmarked within the plant premises. The storage site of solid waste should be scientifically designed keeping in view that the storage of solid waste should not have any adverse impact on the air quality or water regime, in any way.
- (b) The various types of solid wastes generated should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality,

7. Cooler Discharge and Product Separation Unit

Permanent and rigid enclosures shall be provided for belt conveyors and transfer points of belt conveyors. Dust extraction cum control system to arrest product loss in cooler discharge and product separation area may be installed.

8. Char based Power Plant

For plant having capacity of 200 TPD of cumulative kiln capacity, the power generation using char as a part of fuel, is a viable option. Power generation using char as a part of fuel may be implemented in a phased manner targeting for 100% utilization of char.

Individual Sponge Iron Plants of capacity upto 100 TPD and located in cluster can install a common char based power plant collectively.

9. New Sponge Iron Plants

- (i) No New Sponge Iron Plant will be commissioned without installation of Pollution control systems to achieve the stipulated Standards. The concerned State Pollution Control Board will accord consent to operate only after physical verification of the adequacy of the installed pollution control systems for meeting the standards and stipulated conditions in the consent to establish.
- (ii) All new kilns shall have independent stack with the kiln or multi-flue stacks in case two or more kilns are joining the same stack for better dispersion of pollutants.
- (iii) Any entrepreneur having more than 2x100 TPD kiln may install WHRB for power generation, as it's a technically viable option, which also qualify the industry for CDM benefits.

For plants having capacity of 200 TPD or more, power generation using char as part of fuel in boiler is techno-economic viable option, therefore, new plants may install power generation unit at the time of installation of the industry.

10. General Guidelines

- (a) Extensive plantation/Green belt shall be developed along the roads and boundary line of the industry. A minimum 15-m width Green Belt along the boundary shall be maintained. However, the green belt may be

designed scientifically depending upon the requirement and local and mix species of plants may be selected for the green belt.

- (b) Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations. On line stack monitoring facilities shall be provided and operated continuously to ensure compliance to stack emission standards. Calibration of the system to be carried out by a third party accredited laboratory. List of the accredited laboratory may be obtained from CPCB/SPCB.
- (c) Pollution control systems shall be operated as an integral part of production to ensure minimum emissions. Pollution Control System shall start before conveyor operation/operation of plant. Similarly pollution control system shall be stopped only after completion of conveyor operation/operation of plant so that possibility of dust settlement in ducts can be eliminated. Continuous evacuation of dust from air pollution control systems such as Dust catchers, ESPs, Bag filter hopper etc. shall be organized.

11. Siting Guideline for Sponge Iron Plants

Siting of new sponge iron plants shall be as per respective State Pollution Control Board guidelines. However the following aspects shall also be considered:

- (a) Residential habitation (residential localities/ village) and ecologically and/or otherwise sensitive areas: A minimum distance of at least 1000 m (1.0 km) to be maintained.
- (b) If any plant/clusters of plants are located within 1 km from any residential area/ village they may be shifted by State Pollution Control Board/ State Govt. in a phased manner for which a time bound action plan is to be prepared by SPCBs.
- (c) The location of Sponge Iron Plant should be at least 500 m away from National Highway and State Highway.
- (d) Radial distance between two Sponge Iron Plants should be 5 km for plants having capacity 1000 TPD or more.
- (e) Sponge Iron Plants can be established in designated industrial areas / Estates as notified by State Govt.

F. No. J-11011/145/2006- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail : pb.rastogi@nic.in
Telefax : 011: 2436 7668

Dated 14th July, 2008

To,

✓ The Managing Director
M/s Jeevaka Industries Ltd.
15-2-358, 1st Floor, Mukhtyargunj
Hyderabad – 500 012
Andhra Pradesh

E-mail : jeevaka@rediffmail.com ;

Fax No. : 08458-288057/040-24658512.

Subject : Expansion of Sponge Iron Plant (100 TPD to 300 TPD), M.S. Billets (400 TPD), TMT Bars / Structural Steels (400 TPD) and Captive Power Plant (12 MW; 6 MW FBC and 6 MW WHRB) at Narthipur, Hatnoora, Medak, A. P. by M/s Jeevaka Industries Ltd. – Environmental clearance reg.

Sir,

This has reference to your letter no. nil dated 2nd February, 2007 alongwith application and EIA/EMP and subsequent clarifications furnished by you vide letters dated 14th April, 2007, 3rd May, 2007, 25th February, 2008, 29th April, 2008 and 19th May, 2008 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that M/s Jeevaka Industries Ltd. have proposed for the expansion of Sponge Iron Plant (100 TPD to 300 TPD) and Captive Power Plant (12 MW) at Narthipur, Hatnoora, Medak, Andhra Pradesh. Narsapur reserve forest is situated at 5.5. km. No National Park or Wildlife sanctuary is situated within 10 km. of project site. During expansion, it is proposed to establish Sponge Iron Plant (200 TPD), MS Billets (400 TPD), TMT Bars / Structural Steels (400 TPD) and Captive Power Plant (12 MW; 6 MW FBC and 6 MW WHRB). Total area acquired is 55 acres and expansion will be carried out within the same premises. Total cost of the project is Rs. 42.96 Crores.

3.0 Sponge Iron will be produced from iron ore, coal and limestone. The waste flue gases from the kiln mill pass through WHRB and power will be generated. Later, Sponge iron will be melted in induction furnace alongwith scrap to produce MS Billets/Ingots which will be fed to Rolling Mill to produce TMT Bars / Structural Steels.

4.0 Electrostatic precipitator (ESP) will be provided to WHRB and FBC boilers to control air emissions below 100 mg/Nm³. Fume extraction system with bag filters will be provided to control fugitive emissions from SMS (IF and LRF). Dust suppression system to unloading areas and dust extraction system with bag filters in coal crushing and screening discharge area, product separation area etc. will be provided. Total ground water requirement will be 640 m³/day. No effluent will be generated from DRI Plants, SMS and Rolling mill as closed circuit

cooling system will be adopted. Effluent from power plant will be treated and used for green belt development. Solid waste from DRI plant like Char and dolochar will be used in AFBC boiler. Ash and bag filter dust will be given to brick manufacturers, cement plants. Accretion slag will be used for landfill. Slag from Induction furnace will be used in road construction.

5.0 Public Hearing / Public Consultation meeting was held on 16th February, 2008.

6.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control methods shall be provided to keep the emission levels below 100 mg/Nm³. Ambient air, stack emission and fugitive emission reports should be submitted to the Ministry's Regional Office at Bangalore, APPCB and CPCB.
- ii) Electrostatic precipitator (ESP) shall be provided to WHRB and FBC boilers to control air emissions below 100 mg/Nm³. Hot gases from kiln shall be treated in Dust Settling Chamber (DSC) and then passed to After Burning Chamber (ABC) to burn the combustibles. The gases shall be used in WHRB for power generation and then cleaned in ESP before letting out through stacks. The flue gas from Rolling Mill shall be discharged into the atmosphere through stacks of adequate height for effective dispersion of emissions into the atmosphere.
- iii) In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fume extraction system with bag filters shall be provided to control fugitive emissions from SMS (IF and LRF). Fumes from IF shall be collected through a hood with swiveling mechanism and duct. Fumes from LRF shall be collected through a water cooled hood and duct. The fumes from IF and LRF together shall pass through bag hood by ID fans. Clean gas shall be exhausted into the atmosphere through a stack of adequate height to control emissions within 100 mg/Nm³. Dust suppression system shall be provided in unloading areas. Bag filters shall be provided in coal crushing and screening, cooler discharge area, product separation areas etc. All internal roads shall be asphalted to prevent the fugitive dust emissions. All the conveyors shall be covered by GI sheets. Further, specific measures like water sprinkling around the coal stockpiles shall be done to control fugitive emissions.
- iv) Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.
- v) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- vi) Total ground water requirement shall not exceed 640 m³/day. Closed circuit cooling system shall be adopted in DRI Plants, SMS and Rolling mill to reduce water consumption through recycling and reuse. The acidic and alkaline effluent from

cation and anion units of De-mineralization Plant (DM) shall be neutralized in neutralization tank, mixed with cooling tower blow down in Central Monitoring Basin (CMB) and recycled / reused in the process, dust suppression and green belt development etc. No wastewater shall be discharged outside the factory premises and 'zero' discharge shall be adopted. Sanitary wastewater will be treated in septic tank followed by soak pit.

- vii) Prior permission for the drawl of 640 m³/day from the State Ground Water Board / Central Ground Water Authority (SGWB/CGWA) shall be obtained and a copy of the permission letter shall be submitted to the Ministry and its Regional Office at Bangalore.
- viii) All the char from DRI plant shall be utilized as fuel in AFBC boiler of power plant and no char shall be disposed off anywhere else. All the other solid/hazardous waste including slag, kiln accretions etc. shall be properly utilized or disposed off in environment friendly manner. Ash shall be stored in silo. Ash and bag filter dust shall be given to brick manufacturers, cement plants. Accretion slag and slag from Induction furnace shall be subject to Toxic Chemical Leachability Potential (TCLP) test before using for filling low lying areas / road construction and shall be used only when found non-hazardous. Waste oil shall be sold to recyclers and preprocessors only.
- ix) Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 and subsequent amendment in 2003. As proposed, ash from ESP of WHRB & FBC shall be utilized in brick manufacturing unit within the premises.
- x) As proposed, green belt shall be developed in 26 acres (45 %) out of total 55 acre land available within and around the plant premises as per the CPCB guidelines in consultation with DFO.
- xi) Permission and recommendations of the State Forest Department regarding impact of the proposed plant on the Narsapur reserve forest situated at 5.5. km shall be obtained and recommendations, if any, implemented.
- xii) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the steel sector shall be strictly implemented.

B. GENERAL CONDITIONS:

- i. The project authorities shall strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board (APPCB) and State Govt..
- ii. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
- iii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

- iv. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- v. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October, 1994 and January, 2000. Authorization from the APPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
- vi. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the A. P. Pollution Control Board must be obtained for collection / treatment / storage / disposal of hazardous wastes.
- vii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- viii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- ix. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- x. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.
- xi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.
- xii. Adequate funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures shall be judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. A time bound implementation schedule shall be submitted to the Ministry and its Regional Office at Bangalore to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- xiii. The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office at Bangalore / APPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies.
- xiv. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the APPCB / Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the

date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Ministry's Regional Office at Bangalore.

- xv. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

7.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

9.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

10.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P.B. RASTOGI)
Director

Copy to :-

1. The Secretary, State Department of Environment and Forests, Govt. of Andhra Pradesh, Mantralaya, Hyderabad, A.P.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R. Nagar, Hyderabad - 500 038, A. P.
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forest, Regional Office (SZ), Kendriya Sadan, IVth Floor, E & F Wing, 17th Main Road, Koramangla, Bangalore - 560 034, Karnataka.
5. Adviser, IA II(I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi. - 110003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
7. Guard file.
8. Record file
9. Monitoring file.


(Dr. P.B. RASTOGI)
Director



1864

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
 Fax: 040 - 23815631
 Grams : Kalushya Nivarana
 Website : www.appcb.ap.nic.in

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.381/PCB/CFE/RO-I-SRD/HO/2009- 2676 Dt.15.3.2010

Sub: PCB – CFE - M/s. Jeevaka Industries Ltd., (Sponge Iron Division), Sy. No. 63/A, Nasthipur (V), Hatnoora (M), Medak District – Consent for Establishment (Expansion) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref:**
- 1) Public hearing conducted on 16.2.2008 at Nasthipur (V), Hatnoora (M), Medak District.
 - 2) Environmental Clearance dt. 14.7.2008 issued by MOE&F, GOI.
 - 3) Industry's application received through SWCC on 9.9.2008 & addl.information on 20.9.2008
 - 4) R.O's inspection report dt. 24.10.2008.
 - 5) CFE Committee meeting held on 3.01.2009
 - 6) E.E., R.O-I, Sangareddy Ir.dt. 25.6.2009.
 - 7) SEE, Task Force, Board office inspection report dt. 16.7.2009
 - 8) CFE committee meeting held on 3.8.2009
 - 9) SEE, Task Force, R.C. Puram report dt. 8.12.2009
 - 10) CFE Committee meeting held on 30.1.2010

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for expansion to produce the following products with installed capacities as mentioned below, with an additional investment of Rs. 42.95 Crores in an area of 55 acres (existing- 45Acres, additional acquired- 10 Acres).

Sl. No.	Products	Existing capacity	Proposed	Total capacity
1	Sponge Iron	100 TPD	200 TPD	300 TPD
2	MS Billets	NIL	400 TPD	400 TPD
3	TMT Bars / Structural Steel	NIL	400 TPD	400 TPD
4	Power	NIL	12 MW (WHRB – 6MW) (AFBC – 6 MW)	12 MW (WHRB – 6MW) (AFBC – 6 MW)

2. As per the application, the above activity is to be located within the existing plant premises located at Sy. No. 63/A, Nasthipur (V), Hatnoora (M), Medak District.
3. The above site was inspected by the Environmental Engineer & Asst. Environmental Engineer-I, Sangareddy, Regional office, A.P Pollution Control Board on 22.9.2008 and found that the site is surrounded by

North : Open land, Sangareddy - Narsapur Road

South : Agricultural land.

East : Open land, Awancha (V), of Narsapur (M) is at about 700m.

West : Agricultural land.

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT (Expansion) to your unit / activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division),
11-6-27/17, 1st floor, Opp-IDPL,
Balanagar, Hyderabad - 500 037.

/// T.C.F.B.O ///


JOINT CHIEF ENVIRONMENTAL ENGINEER (CFE) / C

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof.
8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.
9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
10. This order is valid for period of 5 years from the date of issue.

SCHEDULE - B

Water:

1. The source of water is Borewell and the maximum permitted water consumption is 656.5 KLD.

SI No.	Source	Existing	Proposed	Total After expansion
a)	Boiler Feed meakeup	--	80 KLD	80 KLD
b)	Cooling tower makeupe	5 KLD	519 KLD*	524 KLD
c)	DM Plant	--	12 KLD	12 KLD
d)	Service water(washings)	--	12 KLD	12 KLD
e)	Domestic	2 KLD	12 KLD	14 KLD
f)	Gardening	14.5 KLD	--	14.5 KLD
	Total	21.5 KLD	635 KLD	656.5 KLD

* DRI plant- 10 KLD, SMS plant- 20 KLD, Rolling mill- 10 KLD & Power plant- 479 KLD

2. The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl No.	Source	Existing	Proposed	Total After expansion
a)	Boiler Blow down		10 KLD	10 KLD
b)	Cooling blow down (Power plant)		110 KLD	110 KLD
c)	DM Plant regeneration		12 KLD	12 KLD
d)	Service water		12 KLD	12 KLD
e)	Domestic	1.5 KLD	9.6 KLD	11.1 KLD
	Total	1.5 KLD	153.6 KLD	155.1 KLD

Treatment & Disposal:

Existing:

S. No.	Effluent source	Treatment	Mode of final disposal
1	Domestic	--	Septic tank followed by soak pit

After expansion:

S. No.	Effluent source	Treatment	Mode of final disposal
1	Boiler blow down	Neutralisation tank	From central monitoring basin the treated water shall be recycled/ reused in the process, dust suppression and onland for gardening within the plant premises of 36 Acres as committed by the industry.
2	DM Plant Regeneration water	Neutralisation tank	
3	Service water	Oil & Grease Trap	
4	Cooling water blowdown	Central Monitoring Basin (CMB)	
5	Domestic	--	
			Septic tank followed by soak pit

- All the units of the ETP shall be impervious to prevent ground water pollution and shall be commissioned along with the plant.
- The effluents shall be treated to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by APPCB.
- Closed circuit cooling system shall be adopted in DRI plant, SMS & rolling mill to reduce water consumption through recycling & reuse. No waste water shall be discharged out side the factory premises.
- Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

- a) Industrial cooling, boiler feed.
- b) Domestic purposes.
- c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
- d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

Air:

7. The proponent shall comply with the following for controlling air pollution and shall be installed & commissioned along with the plant.

Existing:

Sl. No	Details of Stack	Stacks						
		1	2	3	4	5	6	7& 8
a)	Attached to:	Rotary Kiln (100 TPD)	Raw material preparation system (Iron Ore, coal)	Raw Material screen house	Raw Material stock house	Cooler discharge	Product separation point	DG Sets
b)	Capacity	100 TPD	--	--	--	--	--	1 x 500 KVA & 1x75 KVA
c)	Fuel quantity	Coal - 140 TPD	--	--	--	--	--	Diesel
d)	Stack Height	50m						
e)	Control Equipmen	ESP	Bag filter	Bag filter	Bag filter	Bag filter	Bag filter	Silencers

Expansion:

Sl. No.	Details of Stack	Stack 1	Stack 2	Stack 3	Stack 4	Stack 5
a)	Attached to:	Kiln	Induction Furnace & LRF	Reheating Furnace	AFBC Boiler	DG Set
b)	Capacity	2 x 100 TPD capacity Kiln with WHRB	2 x 20 Ton	20 TPH	1 x 24 TPH	500 KVA
c)	Fuel quantity	260 TPD	Electricity	LDO	Dolochar – 85 TPD, Coal – 45 TPD	Diesel
d)	Stack Height:	60 m (Combined stack with twin flues)	30 m	42 m	42 m	7 m
e)	Diameter / Size, in m	1.16 m	1.0 m	1.10 m	1.50 m	0.25 m
f)	Control Equipment	ESPs	Bag filters	–	ESP	Acoustic enclosures

8. The proponent shall comply with the following for controlling process emissions.

Sl. No.	Source	Stack height (m)	Control equipment
1	Raw material crusher	15	Bag house
2	Coal injection	15	Bag house
3	stock house	15	Bag house
4	Cooler discharge	15	Bag house
5	Product house	15	Bag house

9. The proponent shall comply with the following for controlling fugitive emissions.

- i. Water sprinkling system to ensure dust suppression at raw material unloading area, storage area and internal roads.
 - ii. Solid waste shall be disposed on weekly basis. At no point of time solid waste shall not be more than one week generation.
 - iii. All the conveyors are covered properly with G.I. sheets and provided with mist sprinklers.
10. The industry shall provide dust extraction system with Bag Filters at coal crushing, coal screening, discharge area, transfer points, Product house, Cooler discharge and Intermediate Bin of the expansion project.
11. The proponent shall provide 25% of additional bags as spare in the Bag house to meet the emergency requirements. The air pollution control equipment shall be designed such that the SPM emissions from the stacks are below 100 mg/Nm³.
12. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
13. The industry shall install online monitoring equipments for the major stacks viz., kiln, coal mill.
14. The proponent shall provide interlocking system for air pollution control equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase the air pollution control equipments fails.
15. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Solid Waste:

16. The proponent shall comply with the following:

Sl. No.	Solid Waste generated	Quantity (Kg/day)			Method of Disposal
		Existing (TPD)	Expansion (TPD)	After expansion (TPD)	
1.	Ash	30	60	90	Cement plants / Fly ash product manufacturers / brick manufacturers

2.	Slag (from SMS)	-	40	40	Shall be used in road construction after passing TCLP test otherwise shall be reported to APPCB.
3.	Wet Scrapper sludge	4.6	9	13.6	To brick manufacturers
4.	Char	28.4	57	85.4	Shall be utilized in FBC boiler
5.	Accretion slag	1.0	1.8	2.8	Shall be used as sub base material in road construction
6.	Iron ore fines	5	10	15	To pellets / cement plants

17. The industry shall implement 100% dry fly ash collection and the entire dry fly ash shall be utilized for cement manufacturing & brick manufacturing.
18. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- Hazardous waste (Management, Handling and Transboundary Movement), Rules, 2008.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - Rules for Manufacture, Use, Import, Export and Storage of Hazardous micro-organisms/genetically engineered organisms or cells, 1989.

Other Conditions:

- Thick green belt shall be developed along the boundary of the industry with minimum area of 45% of total area. Green belt development shall be started along with the construction activity.
- The recommendations / commitments made during the Public Hearing held on 16.2.2008 at Nasthipur (V), Hatnoora (M), Medak District shall explicitly be followed from pollution control point of view.
- The industry shall obtain permission from concerned department for with draw of water from ground / bore well.
- The raw material storage shall be stored in a closed roof sheds.
- The industry shall comply with the CPCB guidelines / Code of practice for pollution prevention for Sponge Iron Plants.
- The industry shall comply with all the conditions stipulated in the Environmental Clearance issued vide order dt. 14.7.2008 issued by MOE&F, GOI.

Sd/-
MEMBER SECRETARY

To
M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division),
11-6-27/17, 1st floor, Opp-IDPL,
Balanagar, Hyderabad – 500 037.

/// T.C.F.B.O///

[Handwritten Signature]
09/21/10

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE) /C

F. No. J-11011/145/2006-IA II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj,
 New Delhi - 110003
E-mail: satish.garkoti@nic.in
Tel.: 011-24695316

Dated: 11th January, 2016

To

✓ **M/s Jeevaka Industries Pvt. Ltd**
 Village Nasthipur, Mandal Hatnoora,
 Via Ismail Khan Pet, Dist. Medak
 Andhra Pradesh-503296

Fax No. – 08458-288057

Subject:- Expansion of Sponge Iron Plant (from 100 TPD to 300 TPD), M.S. Billets (400 TPD), TMT Bars/Structural Steels (400 TPD) and CPP [12 MW (WHRB - 6 MW & FBC - 6 MW)] by M/s Jeevaka Industries Pvt. Ltd. located at Nasthipur Village, Hatnoora Mandal, Medak District, Andhra Pradesh-Extension of validity of EC regarding.

Sir,

This has reference to your letter No. 'Nil' dated 20th June, 2015 along with updated Form-I requesting Ministry for extension of validity of the Environmental Clearance (EC) for the project mentioned above. The EC to the above proposal was accorded by this Ministry vide letter No. J-11011/145/2006-IA.II(I) dated 14th July, 2008.

2.0 The implementation status of the project is as mentioned in the following table:

S.no.	Name of the Product	Existing Capacity	Proposed Expansion Capacity	Implementation Status of Projects Cleared in EC/ reasons for non implementation
1.	Sponge Iron	100 TPD	(2x100 TPD) 200 TPD	Out of 2 Kilns, one kiln of the 100 TPD capacity has started production and consent to Operate has been obtained from TSPCB (earlier APPCB). The implementation of the other kiln will be completed by Dec, 2015.
2.	M.S. Billets	-	400 TPD	Yet to commence the work due to poor market conditions, Non availability of funds.
3.	TMT Bars/Structural Steels	-	400 TPD	Yet to commence the work due to poor market conditions, Non availability of funds

Received Date & Time 29.01.2016, 10.30 AM.

4.	Captive Power plant	-	WHRB - 6 MW FBC - 6 MW	The civil construction work has commenced. Appointment of consultant, and EPC contract to M/s. Thermax Ltd. has been given advance payment also. The plant could not be completed earlier due to financial constraints. Now we certainly will be able to complete the power plant in next three years.
----	---------------------	---	---------------------------------	--

3.0 The above proposal was placed before the Expert Appraisal Committee (Industry) during its 47th meeting held on 11th - 12th August, 2015. After detailed deliberations, the Committee recommended for the extension of validity of EC by a period of three years i.e. upto 13th July, 2018 subject to environmental safeguards.

4.0 The Ministry accepts the recommendation of the EAC (Industry) and hereby extend the validity of the Environmental Clearance No. J-11011/145/2006-IA.II(I) dated 14th July, 2008 for a period of three years with effect from 14th July, 2015 under the provisions of EIA Notification, 2006, as amended.

5.0 All the conditions stipulated in the environmental clearance letter No. J-11011/145/2006-IA II (I) dated 14th July, 2008 shall remain the same.

6.0 The company shall obtain fresh environmental clearance in case of any change in the scope of the project.

This issues with the approval of the Competent Authority.


 11/04/2016
(Dr. Satish C. Garkoti)
 Scientist 'F'

Copy to:-

1. The Secretary, Department of Environment, Govt. of Andhra Pradesh, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110 032.
3. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34
4. The Chairman, Andhra Pradesh State Pollution Control Board, A-3, Industrial Estate, Santathnagar, Hyderabad-500018, Andhra Pradesh
5. Guard File / Record File/Monitoring file.


(Dr. Satish C. Garkoti)
 Scientist 'F'



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500
018
Phones : 040-23887500 Fax: 040-23815631

REGD.POST WITH ACK.DUE

Order No. 381/PCB/CFE/RO-I-SRD/HO/2009 - 354

Dt. 06.05.2016

Sub: PCB - CFE - **M/s Jeevaka Industries Ltd., (Sponge Iron Division), Sy. No. 63, Nasthipur (V), Hatnoora (M), Medak District** - Extension of validity of CFE period - Issued - Reg.

- Ref: 1) CFE Order No.381/PCB/CFE/RO-I-SRD/HO/2009, dt. 15.03.2010.
2) EC extension validity order dt. 11.01.2016.
3) Industry's request lr.dt. 13.02.2016
4) R.O's inspection report dt. 15.02.2016
5) CFE Committee meeting held on 29.04.2016

The Board vide reference 1st cited, issued CFE to the industry to establish a bulk unit at **Sy. No. 63, Nasthipur (V), Hatnoora (M), Medak** stipulating certain conditions.

Sl. No.	Products	Existing capacity	Proposed	Total capacity
1	Sponge Iron	100 TPD	200 TPD (2x100 TPD)	300 TPD
2	MS Billets	NIL	400 TPD	400 TPD
3	TMT Bars / Structural Steel	NIL	400 TPD	400 TPD
4	Power	NIL	12 MW (WHRB - 6MW) (AFBC - 6 MW)	12 MW (WHRB - 6MW) (AFBC - 6 MW)

The industry vide reference 2nd cited, requested for extension of CFE order 3 more years from the date of expiry as they could not complete the project due to financial problems and poor market condition, severe power shortage.

The E.E., R.O-1, Sangareddy inspected the site on 13.02.2016 and observed the following:

- 1) Out of 2 kilns, 1 kilns of 100 TPD capacity has started production and the civil construction of the other kiln also completed.
- 2) The industry has not started civil construction of the other expansion like M.S. Billets Section, TMT Bars/Structural steels and captive power generation.
- 3) The industry has obtained extension of validity of EC upto 14.07.2018.

The issue was placed in the CFE Committee meeting held on 29.04.2016. After detailed discussions, the committee recommended to extend the validity of CFE upto the validity of EC.

Received Date & Time - 11.05.2016, 3.00 PM

[Signature]

Accordingly, the Board hereby issues extension of validity of CFE upto 14.07.2018 with following additional condition:

"Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981."

All other conditions mentioned in the CFE order issued vide reference 1st cited remain the same.

Sd/-
MEMBER SECRETARY

To,

M/s Jeevaka Industries Ltd.,
(Sponge Iron Division),
Sy. No. 63,
Nasthipur (V), Hatnoora (M),
Medak District.

//T.C.F.B.O//


'SENIOR ENVIRONMENTAL ENGINEER

B. H. Srinivas
3/25

ANNEXURE - V



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE
CHANGE



Regional Office (South Eastern Zone),
1st & 2nd floor, HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai - 600034

F.No. EP/12.1/751/AP/0459
27.03.2018

To
Shri. Anil Agarwal,
Managing Director,
M/s. Jeevaka Industries Ltd.,
No. 11-6-27/17, 1st Floor,
Opp. IDPL Factory, Main Road, Balanagar,
Hyderabad – 500 037
Telangana.

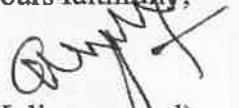
Subject: Expansion of Sponge Iron Plant (100 TPD to 300 TPD), M.S. Billets (400 TPD), TMT Bars / Structural Steels (400 TPD) and Captive Power Plant (12 MW; 6 MW FBC and 6 MW WHRB) at Narthipur, Hatnoora, Medak, A.P. (Now in Telangana) by M/s. Jeevaka Industries Ltd. – Environmental Clearance – Reg.

Reference: 1) Letter No. J-11011/145/2006-IA. II (I), Dated: 14.07.2008.
2) Your letter dated. 10.01.2018.

Sir/Madam,

With reference to 2nd cited above, please find enclosed herewith a certified copy of the compliance report. This has been approved by the Addl.PCCF(C) vide diary no.304 dt. 08.03.2018.

Yours faithfully,


(Dr.C.Kaliyaperumal)
Director (S)

Encl: As above.

Dr. C. KALIYAPERUMAL, M.E., PhD
Director (S)
Government of India
Ministry of Environment, Forests & Climate Change
Regional Office (South Eastern Zone)
HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai-600 034.

R/D
02.4.18

Certified copy of the compliance report

Subject: Expansion of Sponge Iron Plant (100 TPD to 300 TPD), M.S. Billets (400 TPD), TMT Bars / Structural Steels (400 TPD) and Captive Power Plant (12 MW; 6 MW FBC and 6 MW WHRB) at Narthipur, Hatnoora, Medak, A.P. (Now in Telangana) by M/s. Jeevaka Industries Ltd. – Environmental Clearance – Reg.

Reference: No. J-11011/145/2006-IA. II (I), Dated: 14.07.2008.

Present Status of the Project:

Before this Environmental Clearance (EC) 100 TPD capacity of Sponge Iron Unit was existing. After this expansion the Project Authority (PA) established one unit of 100 TPD capacity of Sponge Iron Unit. One more unit of 100 TPD of Sponge Iron Unit is under erection.

M.S. Billets (400 TPD), TMT Bars / Structural Steels (400 TPD) and Captive Power Plant (12 MW; 6 MW FBC and 6 MW WHRB) are not yet installed and started.

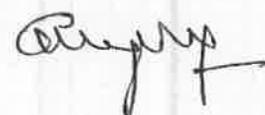
Date of Monitoring: 09.02.2018

A. SPECIFIC CONDITIONS:

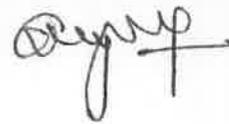
S.No.	Conditions	Compliance
i.	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control methods shall be provided to keep the emission levels below 100 mg/Nm ³ . Ambient air, stack emission and fugitive emission reports should be submitted to the Ministry's Regional Office at Bangalore, APPCB and CPCB.	Complied Though time bound action plan was not submitted, efforts such as water sprinkling, asphaltting internal roads, regular cleaning and green belt development are provided to reduce the RSPM levels in the ambient air. On-line stack monitoring facilities are provided to DRI unit. Ambient air quality, stack emissions are monitored through external agency and the levels are within the limit and also they are submitting these reports to TSPCB and not to MoEF, RO and CPCB. The PA has agreed to submit in future.
ii.	Electrostatic precipitator (ESP) shall be provided to WHRB and FBC boilers to control air emissions below 100 mg/Nm ³ . Hot gases from kiln shall be treated in Dust Settling Chamber (DSC) and then passed to After Burning Chamber (ABC) to burn the combustibles. The gases shall be used in WHRB for power generation and then cleaned in ESP before letting out through stacks. The flue gas from Rolling Mill shall be discharged into the atmosphere through stacks of adequate height for effective dispersion of emissions	Complied WHRB and FBC boilers are not installed. Electrostatic precipitator (ESP) has been provided to DRI unit to bring down the emissions levels to below 100 mg/Nm ³ . Hot gases from kiln are being treated in Dust Settling Chamber (DSC) and then passed to After Burning Chamber (ABC) to burn the combustibles. Rolling mill is yet to be installed.

By

S.No.	Conditions	Compliance
	into the atmosphere.	
iii.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fume extraction system with bag filters shall be provided to control fugitive emissions from SMS (IF and LRF). Fumes from IF shall be collected through a hood with swiveling mechanism and duct. Fumes from LRF shall be collected through a water cooled hood and duct. The fumes from IF and LRF together shall pass through bag hood by ID fans. Clean gas shall be exhausted into the atmosphere through a stack of adequate height to control emissions within 100 mg/Nm ³ . Dust suppression system shall be provided in unloading areas. Bag filters shall be provided in coal crushing and screening, cooler discharge area, product separation areas etc. All internal roads shall be asphalted to prevent the fugitive dust emissions. All the conveyors shall be covered by GI sheets. Further, specific measures like water sprinkling around the coal stockpiles shall be done to control fugitive emissions.	Complied Water spraying, regular cleaning and green belt development are taken to control the fugitive emission from the project site. Monitoring is carried out through external lab. SMS units (Induction furnace & Ladle Refining Furnace) are not yet installed. Dust suppression systems have been provided in unloading areas. Bag filters are provided in coal crushing and screening, cooler discharge area, product separation areas etc. All internal roads have been asphalted to prevent the fugitive dust emissions. All the conveyors have been covered by GI sheets. Further, as stated above specific measures like water sprinkling around the coal stockpiles have been done to control fugitive emissions.
iv.	Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.	Complied As stated above measures are taken to control the fugitive emission from all the sources.
v.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	Complied Water sprinkling arrangements has been made to control dust emissions during loading and unloading of the raw material and finished product. Asphalted of internal road is also carried out to control the fugitive dust. Dust suppression is carried out at the truck parking area also to control the fugitive emissions.
vi.	Total ground water requirement shall not exceed 640 m ³ /day. Closed circuit cooling system shall be adopted in DRI Plants, SMS and Rolling mill to reduce water consumption through recycling and reuse. The acidic and alkaline effluent from cation and anion units of De-mineralization	Complied Now only 2 x 100 TPD DRI units are in operation. SMS plant, Power plant and Rolling mill units are not yet installed. One more 100 TPD capacity of DRI unit is under installation. The water requirement for 2 x 100 TPD



S.No.	Conditions	Compliance
	Plant (DM) shall be neutralized in neutralization tank, mixed with cooling tower blow down in Central Monitoring Basin (CMB) and recycled / reused in the process, dust suppression and green belt development etc. No wastewater shall be discharged outside the factory premises and 'zero' discharge shall be adopted. Sanitary wastewater will be treated in septic tank followed by soak pit.	is 27 KLD. DM plant is not established. Closed circuit system is being followed in the existing DRI unit. The only source of effluent generation is domestic and for this septic tanks and soak pits are provided. No waste water is let out and zero discharge is adopted.
vii.	Prior permission for the drawl of 640 m ³ /day from the State Ground Water Board / Central Ground Water Authority (SGWB/CGWA) shall be obtained and a copy of the permission letter shall be submitted to the Ministry and its Regional Office at Bangalore.	Complied The PA has obtained prior permission to draw ground water from ground water department vide their Letter no. 348 / T4 / 2007 - 08 dated 25-05-2007 and also informed that the same was submitted to the RO.
viii.	All the char from DRI plant shall be utilized as fuel in AFBC boiler of power plant and no char shall be disposed off anywhere else. All the other solid/hazardous waste including slag, kiln accretions etc. shall be properly utilized or disposed off in environment friendly manner. Ash shall be stored in silo. Ash and bag filter dust shall be given to brick manufacturers, cement plants. Accretion slag and slag from Induction furnace shall be subject to Toxic Chemical Leachability Potential (TCLP) test before using for filling low lying areas / road construction and shall be used only when found non-hazardous. Waste oil shall be sold to recyclers and preprocessors only.	Complied Dolochar generated from the two DRI units is being given to Cement plants and brick making units. AFBC boiler is yet to be installed. Accretion slag generated from the DRI units is being utilized as filling material in low lying areas and also for road construction within the factory. Waste oil generated is being disposed to TSPCB authorized agencies. TCLP has not been conducted yet.
ix.	Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 and subsequent amendment in 2003. As proposed, ash from ESP of WHRB & FBC shall be utilized in brick manufacturing unit within the premises.	Refer below FBC power plant is yet to be installed. The PA informed that after installation of power plant, fly ash will be disposed as per Fly ash Notification, 1999 and subsequent amendment in 2003.
x.	As proposed, green belt shall be developed in 26 acres (45 %) out of total 55 acre land available within and around the plant premises as per the CPCB guidelines in consultation with DFO.	Complied Greenbelt is taken up on 26 acres of land which is more than 45% of the total land. The plantation work and survival are good.
xi.	Permission and recommendations of the State Forest Department regarding impact of the proposed plant on the Narsapur reserve forest situated at 5.5. km shall be obtained and	Complied Permission and recommendations of the State Forest Department regarding impact of the proposed expansion plant



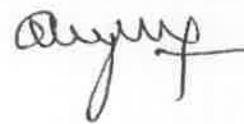
S.No.	Conditions	Compliance
	recommendations, if any, implemented.	on the Narsapur reserve forest situated at 5.5. Km has been obtained and copy was submitted during the visit.
xii.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the steel sector shall be strictly implemented.	Complied The PA informed that all the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the steel sector are being implemented.

B. GENERAL CONDITIONS:

S.No.	Conditions	Compliance
i.	The project authorities shall strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board (APPCB) and State Govt.	Complied The PA informed that all the stipulations made by Telangana State Pollution Control Board are being implemented. The CFO is valid upto 30.11.2022.
ii.	At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	Complied The Emission levels are monitored through external lab from the DRI unit and the levels are below 100 mg /Nm ³ . The PA informed that at no time, the emissions levels has gone beyond the prescribed limits and assured that in the event of failure of any pollution control system adopted by the unit, the respective unit will be immediately put out of operation and will not be restarted until the desired efficiency has been achieved.
iii.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Complied The PA has not carried out any expansion or modifications in the plant without approval of the MoEF. Now they are going for an expansion. The details are as follows. <ul style="list-style-type: none"> • Another 2×100 TPD Sponge Iron Unit • 2×500 TPD Induction Furnace • Rolling Mill. TMT/Structural Steel – 1000 TPD • CPP 20 MW (10 MW – WHRB & 10 MW FBC) • Ferro Alloys Plant 9 MVA Furnace
iv.	The gaseous emissions from various process	Complied

Signature

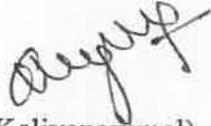
S.No.	Conditions	Compliance
	units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	The emissions levels are monitored and as per the reports the levels are within the limit. The PA informed that at no time, the emission levels has gone beyond the prescribed standards. Interlocking facilities are provided.
v.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October, 1994 and January, 2000. Authorization from the APPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.	Complied The PA complying with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October, 1994 and January, 2000.
vi.	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the A. P. Pollution Control Board must be obtained for collection / treatment / storage / disposal of hazardous wastes.	Complied The PA complying with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization obtained from the T.S Pollution Control Board for collection / treatment / storage / disposal of hazardous wastes. It is valid upto 30.11.2022.
vii.	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Complied The noise levels are controlled by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation around the factory. The noise levels also monitored through external agency and the levels are within the limit.
viii.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	Complied Rain water harvesting structures has been constructed for harvesting rain water for utilization in the lean season besides recharging the ground water table.



S.No.	Conditions	Compliance
ix.	Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Complied Occupational Health Surveillance of the workers are being done on a regular basis and records are maintained as per the Factories Act.
x.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.	Complied All environmental protection measures and safeguards recommended in the EIA/EMP report are being followed in the factory premises.
xi.	A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.	Complied The PA informed that a separate Environmental Management Cell has been created to carry out the environmental management activities and monitoring functions are carried out through external agency.
xii.	Adequate funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures shall be judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. A time bound implementation schedule shall be submitted to the Ministry and its Regional Office at Bangalore to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.	Complied An amount of Rs. 3.10 Cr. was incurred towards pollution control measures, Green belt development, internal road making and environmental monitoring etc. No information was provided about the time bound action plan.
xiii.	The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office at Bangalore / APPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies.	Refer below Initially one six monthly compliance report was submitted to RO and later for the period July – December, 2017 also was submitted. The PA has agreed to submit in future regularly.
xiv.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the APPCB / Committee and may also be seen at Website of the Ministry at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy	Complied The PA had given advertisements in two local newspapers (Andhra Jyothi – Telugu on 28.08.2008; Indian Express – English on 28.08.2008) and copies of the same were submitted to RO.

S.No.	Conditions	Compliance
	of the same shall be forwarded to the Ministry's Regional Office at Bangalore.	
xv.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Refer below Though the PA informed that the same were reported to the Ministry, no information was provided during the visit.

This has the approval of the Addl.PCCF(C) vide diary no.304, dated: 08.03.2018.


(Dr. C. Kaliyaperumal)
Director (S)

Dr. C. KALIYAPERUMAL, M.E., PhD
Director (S)
Government of India
Ministry of Environment, Forests & Climate Change
Regional Office (South Eastern Zone)
HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai-600 034.

F. No. 22-24/2018-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Aliganj, Jorbagh Road
 New Delhi-110 003

Dated: 23rd January, 2019

OFFICE MEMORANDUM

Sub.: Exemption of Environment Clearance for Thermal Power Plant using Waste Heat recovery Boilers (WHRB) without any auxiliary fuel etc.

The Environmental Impact Assessment Notification, 2006 under the environment (Protection) Act, 1986, as amended vide S.O. 1599 (E) dated 25th June, 2014 provides exemption to Thermal Power Plant from the requirement of prior environment clearance.

2. This Ministry has received many proposals of environmental clearances for setting up new or expansion of captive power plants employing Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel in the existing Cement Plants, Integrated Steel Plants, Metallurgical Industries (Ferrous and Non-ferrous) and other industries, having potential for heat recovery to utilise the same for power generation.

3. The spirit of exempting requirement of environmental clearance for the Thermal Power Plant using waste heat boilers without any auxiliary fuel vide S.O. 1599 (E) dated 25th June, 2014 is to promote energy conservation, reduce green house emissions and in larger interest of the environment including climate change.

4. In view of the above, it is hereby clarified that setting up new or expansion of captive power plants employing WHRB without using any auxiliary fuel, in the existing Cement Plants, Integrated Steel Plants, Metallurgical Industries (Ferrous and Non-ferrous) and other industries having potential for heat recovery, does not attract the provisions of EIA Notification 2006, read with subsequent amendments therein.

5. This issues with the approval of Competent Authority.

Sharath Kumar Pallerla
 23/1/19
 (Sharath Kumar Pallerla)
 Director
 IA Division

To,

1. All the officers of IA Division
2. Chairperson/Member Secretary of all the SEIAA/SEAC
3. Chairperson/Member Secretary of all the DEIAA/DEAC

4. Chairman/Member Secretary of CPCB
5. Chairperson/Member Secretary of all the SPCBs/UTPCCs

Copy to:

1. PS to Hon'ble Minister, EF&CC
2. PS to Hon'ble Minister for State, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS(AKJ)/AS(AKM)
5. PPS to JS(GB)/JS(JT)
6. Website of MoEF&CC
7. Guard file

 <p>తెలంగాణ రాష్ట్రం Telangana State</p>	<p>TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018</p> <p>Ph: 040-23887500 Fax: 040- 23815631 Website: tspcb.cgg.gov.in</p>
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CONSENT AND AUTHORISATION ORDER (RENEWAL)

Consent Order No : TSPCB/RCP/HO/2019-

Date:30.07.2019

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to:

**M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division),
Sy.No. 63, Nasthipur Village,
Hatnoora Mandal,
Sangareddy District - 502 296.**

E_mail: jeevaka@rediffmail.com

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic Effluents	4.5 KLD	Septic tank followed by Soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1.	Common Stack attached to 100 TPD Rotary Kiln - I, 100 TPD Rotary Kiln -II & 100 TPD Rotary Kiln-III	--
2.	Attached to Raw Material preparation system (Iron Ore)	--
3.	Attached to Raw Material preparation system (Coal Preparation)	--
4.	Attached to Raw Material Screen House	--
5.	Attached to Raw Material Stock House.	--
6.	Attached to Cooler Discharge - I	--
7.	Attached to Cooler Discharge -II	--
8.	Attached to Product Separation Point.	--

9.	Attached to Cooler Discharge -III	--
10.	Attached to 500 KVA D.G. Set	--
11.	Attached to 500 KVA D.G. Set	--

iii) **HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof:**

1. Number of Authorization and date of issue - TSPCB/RCP/HO/2019-
Date: 30.07.2019.
2. Reference of Application: 1987408 dt: 07.06.2019.
3. M/s. Jeevaka Industries Ltd., (Sponge Iron Division), Sy.No. 63, Nasthipur Village, Hatnoora Mandal, Sangareddy District., is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

➤ **HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal option
1.	Hydraulic oils, Lube oils & waste grease.	5.1 of Schedule - I	50 LPA	Authorized reprocessors / Recyclers

This consent order is valid for manufacture the following products along with quantities only.

S. No	Product	Quantity
1.	Sponge Iron (3x100 TPD)	300 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 30th day of November, 2022.

Sd/-
MEMBER SECRETARY

To

M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division).
Nasthipur (V), Hatnoora(M),
Sangareddy District - 502 296.

Copy to:

1. The JCEE, Zonal Office, R C Puram for information and necessary action.
2. The EE, Regional Office, Sangareddy for information and necessary action.

// T.C.F.B.O//

Yee Reddy
✓ Senior Environmental Engineer
Unit-II

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of the Order as per the procedure and eligibility stipulated in the Board Circular dt:19.11.2015 and Amendment orders dt:11.09.2017 & 19.03.2018 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. All the conditions stipulated in the Schedule – A of the earlier combined CFO & HWA order No: **TSSPCB/RCP/HO/2018-1688 dt:28.07.2018** remains same. The industry should ensure consistence compliance of each condition of Schedule-A.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below

S. No	Purpose	Quantity
1	Cooling	15 KLD
2	Service water (washings)	3 KLD
3	Domestic	4 KLD
4	Gardening / Irrigation	13 KLD
Total :		35 KLD

2. The emissions shall not contain constituents in excess of the prescribed limits mentioned below -

Chimney No.	Parameter	Emission Standards mg/Nm ³
1	Particulate Matter	50
2 to 9	Particulate Matter	100

3. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

4. The industry shall comply with Fugitive Emissions Standards of Particulate matter – 2000 ug/Nm³ at a distance of 10 mtrs from any source of fugitive emissions.
5. The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).
6. The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.
7. The industry shall store the raw materials viz. Iron Ore, Coal etc., in closed shed only.
8. The industry shall operate Online Continuous Stack Emission Monitoring Systems (OCSEMS) for the Kiln stacks with connection of the Online Emission Monitoring data to the server of TSPCB.
9. The industry shall ensure regular maintenance and operation of the OCSEMS, with tamper proof mechanism having facilities for online calibration.
10. The industry shall maintain the bitumen/ Concrete internal roads to avoid fugitive dust emissions.
11. The industry shall operate water meters for recording category-wise water consumption viz. Process, Cooling tower makeup, Domestic etc.
12. The industry shall maintain separate energy meters for the Air Pollution Control Equipments and maintain the records of the same.
13. The industry shall operate Activation Recorder with recording system for recording the opening of After Burner Chamber (ABC) cap in the PLC of Kilns. The Industry shall maintain records of the ESP trippings and ABC openings regularly.
14. The industry shall provide IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, so as to focus the same to the ABC cap & stack emissions and connect the same to the TSPCB server within a period of three months.
15. The industry shall provide dust suppression system at all discharge & feed points
16. The industry shall operate necessary Air Pollution Control Equipment viz. Bag filters in Coal Crushing & Screening, Stock house, Cooler discharge, Product Separation areas etc. All the conveyers shall be covered with GI sheets to prevent fugitive emissions.
17. The Industry shall dispose the dolo char to the brick manufacturing units and other consumers regularly and maintain the records of the same.
18. The industry shall maintain sufficient no. of water sprinklers all over the working area/ haul roads to control fugitive dust emissions.
19. The industry shall comply with the Emission Standards, Fugitive Emission standards and Effluent Standards, as stipulated in the Environment (Protection) Rules, 1986 for the Sponge Iron Plants.
20. The industry shall ensure compliance of the National Ambient Air Quality Standards (NAAQS) notified by MoEF&CC, GOI, vide Notification No. GSR B26 (E) dt: 16.11.2009.
21. The industry shall control the fugitive dust emissions by adopting all necessary pollution control measures.
22. The industry shall comply with the Task Force directions issued by the Board from time to time.
23. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of one month.

24. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel, within a period of one month.
25. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.
26. The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
27. The industry shall comply with the fugitive emission standards – Particulate Matter – 2000 ug/NM3 for Rotary Kiln / De-dusting units as per MoEF Notification GSR No. 414(E) dated 30th May, 2008. The fugitive emissions shall be monitored at a distance of 10 m from the monitoring locations identified according to the areas like Raw material feed area, Crusher area, Raw material feed area, Cooler discharge area and Product processing area, where fugitive dust emission generation is anticipated.
28. The industry shall ensure that the stack attached to de-dusting unit shall have minimum height of 30 metre. If, De-dusting unit is connected to After Burner Chamber (ABC), emission shall be emitted through common stack (minimum height 30.0 metre) having separate arrangements for emission monitoring for de-dusting unit.
29. The industry shall explore the proper disposal of dust collected from air pollution control equipments. The same shall be collected in wet condition with water sprinklers to avoid entrainment into surroundings.
30. The industry shall maintain interlocking system for air pollution control equipments provided for Kiln with raw material feeding system so that the feeding of raw material would be stopped incase the air pollution control equipments fails.
31. All sources of fugitive emissions i.e., loading and unloading operations, stockyard, transfer points of conveyors and retrieval points shall be controlled by providing enclosures and all transfer emissions shall be connected with Extractor inlet point and shall pass through a high efficiency bag filter before discharging into the atmosphere.
32. The industry shall maintain the separate energy meter for air pollution control equipment. The details of maintenance/repair works if any under taken shall be maintained and made available to the inspecting officers.
33. The applicant shall submit Environment Statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments.
34. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.
35. The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

A. General conditions of Authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. An application for the renewal of an authorization shall be made as laid down under the Rules.
11. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate change or Central Pollution Control Board from time to time.
12. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions:

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store Hazardous Waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall follow online HW manifest system for disposal of waste generated and maintain proper records for the same.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.
10. The industry shall maintain proper Records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc. as per Rule 20(1) and file Annual Returns in Form- 4 as per Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.

11. The industry shall dispose of e-waste to the authorized recyclers only.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To

M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division),
Nasthipur (V), Hatnoora (M),
Sangareddy District - 502 296.

// T.C.F.B.O//

K. S. Reddy
Senior Environmental Engineer
Unit-II

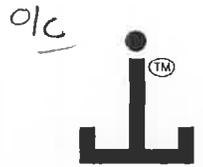
Jeevaka Industries Pvt. Ltd.

(SPONGE IRON DIVISION)

Adm. Office : 11-6-27/17, 1st Floor, Opp. IDPL Factory, Balanagar, Hyderabad - 500 037 (T.S.) **Tel :** +91-40-23771692

Factory : Village Nasthipur, Mandal Hatnoora, Via Ismail Khan Pet, Dist. Sangareddy - 503 296 (T.S.)

Tel : 08458-288055, 288056 **Fax :** 08458-288057



Date : 18/01/2021

To

**The Member Secretary ,
TS Pollution Control Board,
Hyderabad.**

Respected Sir,

Sub: Relocating of Sponge Iron Plants – Request – Reg.

- Ref:**
1. CFE order dated 04.06.2005 issued by the TS Pollution Control Board
 2. First CFO order dated 26.12.2005 issued by the TSPCB
 3. Latest CFO order issued by the Board vide order : TSPCB/RCP/HO/2019, Dated: 30-07-2020 and valid up to 30-11-2022
 4. Environmental Clearance obtained from MoEFCC, Gol for expansion of the project: F.No : J-11011/145/2006-IA II (I) vide dated : 14th July 2008 and extension of EC vide Dated 11th January 2016.
 5. TSIIC Lr.No . EMP/TSIIC/83/Relocation – Sponge Iron/2019-20, Date: 06-07-2020.

We humbly submit to the Hon'ble Chairman, Telangana State Pollution Control Board the following facts and request to consider operating at the existing premises, as the 1.00 KM guideline of MoEFCC issued vide GSR 414 (E) dated 30th May 2008, is not applicable in our case:

A. Facts about our industry:

1. Our unit was established duly following the regulatory compliance requirements by obtaining the CFE and CFO from TSPCB during 2005 itself i.e., well before the said guidelines of MoEFCC issued during 2008.
2. Since the inception, we are operating duly providing all the necessary pollution control equipment's and operating it adequately meeting the norms.

26/01/2021

Regd. Office : 15-9-360, Mahaboobgunj, Hyderabad - 500 012.

GSTIN : 36AAACJ5113G1ZY **CIN :** U27100TG1996PTC023288

Jeevaka Industries Pvt. Ltd.

SPONGE IRON DIVISION

Adm. Office : 11-6-27/17, 1st Floor, Opp. IDPL Factory, Balanagar,
Hyderabad - 500 037 (T.S.) Tel : +91-40-23771692

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Tel : 08458-288055, 288056 Fax : 08458-288057



B. About the sponge iron standards and guidelines as notified by MoEFCC vide GSR No 414(E) dated 30th May 2008:

Sl.No	Standard Notified	Compliance
01	PM in the stack emissions – 100 mg/ Nm ³	Complied. We have provided Electrostatic Precipitator (ESP) to Sponge Iron Unit as pollution control equipment to arrest the PM in the stack emissions. Total pollution control equipment's at a cost of Rs. 3.55 Crores and strictly complying the limits. The online 24X7 Stack Emission monitoring system to the stack and connected to TSPCB Server and Environment monitoring is carried by MoEFCC recognized lab and reports are attached as Annexure 1 and 2.
02	Stack height of 30 Mts shall be provided.	Complied. We have provided the stack height of 70 Meters.
Guidelines / Code of Practices mentioned in the same notification		
01	The following APC or combination are most commonly used: ESP / Bag Filter / Wet Scrubber / Cyclone - Multi cyclone	Complied as submitted above. Apart from the APC attached to the main stack, we have provided Bag Filters at the following transfer points: <ol style="list-style-type: none"> 1. Ground Hopper/Iron Ore Crusher 2. Coal Crusher/Screening House 3. Iron Ore Screening House 4. Stock House 5. Kiln Feed Conveyor Transfer House 6. Kiln Inlet Buildings

Regd. Office : 15-9-360, Mahaboobgunj, Hyderabad - 500 012.

GSTIN : 36AAACJ5113G1ZY CIN : U27100TG1996PTC023288

Jeevaka Industries Pvt. Ltd.

(LONGE IRON DIVISION)

Adm. Office : 11-6-27/17, 1st Floor, Opp. IDPL Factory, Balanagar,
Hyderabad - 500 037 (T.S.) Tel : +91-40-23771692

Factory : Village Nasthipur, Mandal Hatnoora, Via Ismail Khan Pet,
Dist. Sangareddy - 503 296 (T.S.)

Tel : 08458-288055, 288056 Fax : 08458-288057



		<p>7. Cooler Discharge Building 8. Intermediate Bin area 9. Product House Area</p> <p>Photos attached as Annexure 3</p>
02	To provide a separate electricity meter	<p>Complied</p> <p>We have provided Energy meters to all pollution control equipment's (ESP & Bag Filters).</p> <p>Photos attached as Annexure 4</p>
03	Air Pollution (Stack Emissions from the Kiln) 1.1 (iv) ... Interlocking System to Pollution Control Equipment / Stack cap to Feeding Conveyors	<p>We have provided Software controlled Interlocking facility (PLC). Interlocking Facilities are provided to the stack cap to feed conveyors, ESP ID Fan to feed Conveyor.</p>
05	Internal Roads – asphalted or CC	<p>Complied.</p> <p>We have provided closed GI canopy on all belt Conveyors, Crushing and screening operations are carried out in Closed Buildings with all transfer points are connected to Bag Filters. We laid the internal roads with CC.</p> <p>photos attached as Annexure 5</p>
6.0	Waste Heat Recovery Boiler	<p>We are proposing 6 MW Waste heat recovery Boiler to generate power. We have applied for CFE through TSiPass.</p>
7.0	Cooler Discharge and Product separation Unit	<p>We have provided Bag Filters at CD building & Product separation buildings</p>
8.0	Char Based Power Plant	<p>Presently we are supplying Char to Brick manufacturing industries.</p>

Regd. Office : 15-9-360, Mahaboobgunj, Hyderabad - 500 012.

GSTIN : 36AAACJ5113G1ZY CIN : U27100TG1996PTC023288

Jeevaka Industries Pvt. Ltd.

(SPONGE IRON DIVISION)

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Hyderabad - 500 037 (T.S.) **Tel :** +91-40-23771692

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Dist. Sangareddy - 503 296 (T.S.)

Tel : 08458-288055, 288056 **Fax :** 08458-288057



General Guidelines mentioned in the same notification		
01	15 Mtrs width green belt shall be developed	<p>Complied.</p> <p>We have Developed well grown Green Belt with 21000 Plants i.e., 26 Acres of Green Belt which is more than the stipulated (45% Green Belt as per CPCB) along the periphery of plant & Both sides of Internal CC roads.</p> <p>Photos attached as Annexure 6</p>
02	Online monitoring system to be provided	<p>Complied.</p> <p>24X7 Stack monitoring device is installed and connected to the TSPCB Server.</p> <p>Forbes Marshall make Stack Emission Monitoring System, Model: DCEM 2100 Plus - Opacity /Dust Monitor.</p> <p>Photo attached as Annexure 7</p>
<p>Siting Guidelines mentioned in the same notification – A minimum distance of 1000 meters shall be maintained from residential habitation.</p> <p>When we Installed the Plant, Village was 1000 meters away from our plant, habitations expansion has occurred later.</p> <p>Also, the latest TSPCB guidelines notified on the website also, clearly states that this criteria is applicable to the new sponge iron plants only. TSPCB guidelines as downloaded on 17th October 2008 are attached as Annexure 8. Hence, we humbly submit that, the criterion of 1000 meters is not applicable to our unit.</p> <p>Further, we had obtained Environmental Clearance for the additional kilns vide EC dated 14th July 2008 and extension of EC order dated 11th Jan 2016. MoEFCC has appraised our project from all environmental angles and only accorded Environmental Clearance. Hence, we humbly submit that the 1000 meter is not applicable in our case.</p> <p>Moreover, when we have installed the plant distance from the village to the plant was 1000 metres.</p>		

Regd. Office : 15-9-360, Mahaboobgunj, Hyderabad - 500 012.

GSTIN : 36AAACJ5113G1ZY **CIN :** U27100TG1996PTC023288

Jeevaka Industries Pvt. Ltd.

● (SPONGE IRON DIVISION)

Adm. Office : 11-6-27/17, 1st Floor, Opp. IDPL Factory, Balanagar,
Hyderabad - 500 037 (T.S.) Tel : +91-40-23771692

Factory : Village Nasthipur, Mandal Hatnoora, Via Ismail Khan Pet,
Dist. Sangareddy - 503 296 (T.S.)

Tel : 08458-288055, 288056 Fax : 08458-288057



Our Submission:

- A. We have established our factory in an area where there is not much industrialization exists and hence helping the local area development. There will be loss of employment.
- B. We made considerable investment and any direction to relocate from the existing location, will seriously affects the industry finances and its survival. Relocating an industry is a herculean task. Already the sector is facing problem due to the heavy imports and due to recent COVID 19 challenges.
- C. We have provided required Air Pollution Control Equipments and developed good green belt and operating duly meeting the TSPCB norms and without causing any environmental issues in the area.
- D. The GSR 414(E) dated 30th May 2008 is having three components:
 - a. Standards for Mandatory Compliance
 - b. General Guidelines
 - c. Siting Guidelines
- E. We have already developed well grown Green Belt with 21000 Plants i.e., 26 Acres of Green Belt which is more than the stipulated (45% Green Belt as per CPCB) along the periphery of plant & both sides of Internal CC roads .
- F. We bring to your kind notice that we acquired additional land of 30 Acres to the existing 55 Acres total to 85 Acres for further expansion.
- G. We are following all pollution standards set by TSPCB / CPCB, not a single violation and local complaint.
- H. Our unit was established well before the issue of siting guidelines of MoEF & CC

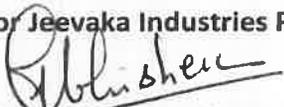
We request the Board to review the mandatory compliance requirements and guidelines as per the merits of the case. TSPCB had reviewed and notified the siting guidelines only to the new projects.

Our Prayer:

In view of the above submission, we humbly request the Hon'ble Chairman Sir, to kindly advise the authorities not to include our industry in the list of sponge iron industries for shifting, if any.

Thanking you sir,

For Jeevaka Industries Pvt Ltd


Abhishek Agarwal (Director)



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018
Phone : 040-23887500

CONSENT ORDER FOR ESTABLISHMENT (EXPANSION) – RED CATEGORY

Order No. 82/TSPCB/CFE/SRD/RO-SRD/HO/2021

Dt:18.09.2021

Sub:	TSPCB – CFE - M/s. Jeevaka Industries Ltd., (Sponge Iron Division), Sy. No. 63, Nasthipur (V), Hatnoora (M), Sangareddy District – Consent for Establishment of the Board for Expansion under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.
Ref:	1. CFO Order No. dt: 30.07.2019. 2. CFE expansion application dt. 17.08.2021. (Application No. 2809930) 3. RO's verification report dt: 02.09.2021. 4. CFE-CFO Committee Meeting held on 03.09.2021. 5. Industry's letter dt. 13.09.2021.

- M/s. Jeevaka Industries Ltd., (Sponge Iron Division), Sy. No. 63, Nasthipur (V), Hatnoora (M), Sangareddy District obtained CFO order vide ref. 1st cited.
- The industry, vide reference 2nd cited, submitted application for CFE for expansion for the following capacities with a project cost Rs. 7.5683 Crore (for expansion):

S. No.	Name of the Products	Existing capacity	Proposed Capacity	Total Capacity after expansion
1	Sponge Iron (3x100 TPD)	300 TPD	--	300 TPD
2	Power generation (Captive employing Waste Heat Recovery Boilers (WHRB))	--	6 MW	6 MW

- As per the application, the above expansion activity is to be carried out within the existing plant premises located at Sy. No. 63, Nasthipur (V), Hatnoora (M), Sangareddy District, in area of 55 Acres.
- The above site was inspected by the Asst. Environmental Engineer, Regional Office, T.S. Pollution Control Board, Sangareddy on 02.09.2021 and observed that the site is surrounded by:

North: Open land, Sangareddy-Narsapur Road;
 South: Agricultural lands;
 East: Open land, Awancha (V), of Narsapur (M) at about 700m;
 West: Agricultural lands.
- The Board, after careful scrutiny of the application and additional information submitted by the industry, verification report of the Regional Officer and after examining in the CFE-CFO Committee meeting held on 03.09.2021, hereby issues CONSENT FOR ESTABLISHMENT for expansion to your industry under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the project as mentioned at Para (2) only.

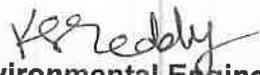
6. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division),
Sy. No. 63, Nasthipur (V), Hatnoora (M),
Sangareddy District.

// T.C.F.B.O. //


Senior Environmental Engineer
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SCHEDULE - A

1. Progress on implementation of the project shall be reported to the Regional Office, Hyderabad, T.S. Pollution Control Board once in six months.
2. The proponent shall obtain Consents for operation from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
6. Rain Water Harvesting (RWH) structure (s) shall be established at appropriate locations in the premises.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof.
8. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public liability insurance Act, 1991 shall be followed.
9. **This order is valid for a period of 5 years from the date of issue.**

SCHEDULE – B**Water:**

1. The source of water is Borewell. The maximum permitted water consumption after expansion is 101.0 KLD. The industry shall comply with the following:

S. No.	Purpose	Quantity (KLD)
1.	Process	65
2.	Cooling	15.0
3.	Service water (washings)	3.0
4.	Domestic	5.0
5.	Gardening / Irrigation	13. 0
	Total	101.0 KLD

2. Industry shall comply with the following Waste Water Generation and disposal:

S. No	Source	Quantity (KLD)
1.	Boiler Blow Down	6.0
2.	Cooling tower bleed off	18.0
3.	DM plant / regeneration / Fresh water R.O. plant rejects	4.0
4.	Domestic	5.3
	TOTAL	33.3 KLD

3. The industry shall treat the effluents from power plant (boiler blow down, cooling tower bleed off, DM plant / Fresh water R.O. rejects) in neutralization tank followed by Central Monitoring basin and after treatment, shall reuse the treated water for dust suppression, ash conditioning and for greenbelt development duly maintaining records.
4. The domestic effluents shall be disposed into septic tank followed by soak pit.
5. Closed circuit cooling system shall be adopted to the induction furnace and rolling mill to reduce water consumption through recycling & reuse. No waste water shall be discharged outside the factory premises.
6. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for cooling, domestic and sprinkling purposes and maintain records.

Air:

7. The industry shall comply with the following for controlling air pollution.

S. No	Source	Control equipment
1	Common Stack attached to 100 TPD Rotary Kiln – I, 100 TPD Rotary Kiln –II & 100 TPD Rotary Kiln-III	ESP
2	Waste Heat recover boilers – 3 x 10 TPH	
3	Attached to Raw Material preparation system (Iron Ore)	Closed conveyors and bag filters
4	Attached to Raw Material preparation system (Coal Preparation)	Closed conveyors and bag filters
5	Attached to Raw Material Screen House	Closed conveyors and bag filters
6	Attached to Raw Material Stock House.	Closed conveyors and bag filters
7	Attached to Cooler Discharge - I	Closed conveyors and bag filters
8	Attached to Cooler Discharge -II	Closed conveyors and bag filters
9	Attached to Product Separation Point.	Closed conveyors and bag filters
10	Attached to Cooler Discharge -III	Closed conveyors and bag filters
11	Attached to 500 KVA D.G. Set	Acoustic enclosures
12	Attached to 500 KVA D.G. Set	Acoustic enclosures

8. The flue gases after passing through the Waste Heat Recovery Boiler shall be routed through the ESP to control particulate emissions.

9. Raw materials shall be transported in covered trucks. Raw materials shall be stored under sheds. All the belt conveyors shall be covered with GI sheets. All the roads shall be asphalted / concreted and water shall be sprinkled to suppress the dust.
10. Industry shall operate and maintain the dust collection and extraction system to control fugitive dust emissions at various transfer points. Bag filters provided at all transfer points, raw material screen houses, stock house, product house, etc. shall be operated and maintained.
11. The industry shall operate and maintain the online continuous emission monitoring system at process stacks and connected to the TSPCB and CPCB servers.
12. The industry shall take appropriate measures such as dust extraction system / dust suppression system / water sprinkling system to control fugitive emissions at raw material unloading area, storage area and internal roads.
13. The industry shall provide secondary dust extraction system with sufficient capacity duct and shall be routed through bag filters connected to the chimney to control the fugitive emissions from the process and material handling.
14. The industry shall provide 25% of additional bags as spare in the Bag house to meet emergency requirements.
15. The industry shall operate and maintain separate energy meters to the air pollution control equipments and maintain records.
16. The industry shall ensure that the hoods are placed over the furnaces all the time to collect the emissions, except during charging of raw materials into the furnace.
17. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
18. The industry shall ensure that there are no gaps to the process shed so as to avoid escape of fugitive emissions to the surrounding areas.
19. The industry shall provide and maintain permanent pipelines and water sprinklers to ensure regular water sprinkling. Industry shall maintain records of water consumption for sprinkling along with flow meter readings.
20. Industry shall maintain the concreted roads and water shall be sprinkled to suppress dust emissions.

Solid Waste:

21. The industry shall comply with the following after expansion:

S. No	Name of the Hazardous Waste	Quantity	Disposal option
1.	Hydraulic oils, Lube oils & waste grease.	50 LPA	Authorized re-processors / Recyclers

22. Proper handling, storage and disposal of all the solid/hazardous waste shall be ensured. Solid wastes shall be disposed on regular basis duly maintaining records.
23. Industry shall maintain closed shed for slag crusher and slag storage to avoid fugitive emissions. Slag shall be disposed regularly duly maintaining records.

24. The following rules and regulations notified by the MoE&F, GoI shall be implemented:

- a) Solid Waste Management Rules, 2016.
- b) Construction and Demolition Waste Management Rules, 2016.
- c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- d) The Plastic Waste Management Rules, 2016.
- e) Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010.
- f) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
- g) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

Other Conditions:

25. The industry shall operate and maintain IP camera with PAN, TILT Zoom, 5 x or above focal length, with night vision capability to view induction furnace & air pollution control systems and connected to TSPCB server.
26. Industry shall develop green belt within the plant premises on all sides along the periphery, in downwind direction and along the road sides, etc.
27. The industry shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
28. The industry shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulated any additional conditions in the interest of environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**Sd/-
MEMBER SECRETARY**

To
M/s. Jeevaka Industries Ltd.,
(Sponge Iron Division),
Sy. No. 63, Nasthanpur (V), Hatnoora (M),
Sangareddy District.

// T.C.F.B.O. //

Freddy
Senior Environmental Engineer



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SITING CRITERIA OF INDUSTRIES

The TSPCB follows the guidelines for establishment of the industries as mentioned below:

1. Cement Grinding units
2. Stone Crushing units
3. Dairy units
4. LPG Bottling
5. Cashew Processing units
6. Pulverizing units
7. Para boiled Rice mill
8. Pesticide formulation units
9. Sponge Iron Units (CPCB)
10. R & D Units
11. Tyre Pyrolysis units
12. Transportation/Communication system

1. CEMENT GRINDING UNITS (UP TO 50 TPD)

→ The distance between the boundary of the site and boundary of the

- i) National Highway shall be - 100 m
- ii) State High way shall be - 50 m
- iii) M.D.R./Village roads shall be - 25 m

→ The minimum distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be 500 m as the pollution is anticipated from fugitive emissions only.

→ Green belt of 20 m width shall be developed along the boundary.

→ Total area of land acquired – Ac. 1.5

→ Minimum capacity of the unit shall be 20 TPD.

→ Bag filter for grinding as well as cement silo either combinidly or separately to be provided for units with capacity more than 50 TPD.

2. STONE CRUSHING UNITS

→ The distance between the boundary of the site and boundary of the

i) National Highway shall be -500 m

ii) State High way, MDR and other roads shall be -100 m

→ The distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall not be less than 800 m .

→ Preferably located near the quarries.

→ There shall be a 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.

→ Total area of land acquired – Ac. 3 to 5.5 depending up on surroundings

3. DAIRY UNITS

→ The distance between the boundary of the site and boundary of the

i) National Highway shall be -100 m

ii) State High way shall be - 50 m

iii) M.D.R./Village roads shall be - 25 m

→ The distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be at least 500 m .

→ Total area of land acquired – Ac. 3.0

→ Minimum capacity of the plant shall not be less than 5 KLD

4. LPG BOTTLING (UP TO 100 TONNES STORAGE)

→ The distance between the boundary of the site and boundary of any road shall be at least 100 m

→ The minimum distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be 1 km

→ Total area of land acquired – Ac. 5.0

→ On site emergency plan to be prepared before the activity is commenced i.e. before the trial production.

5. CASHEW PROCESSING UNITS

Drum Process:-

- a) To be located 1 km away from habitation
- b) No new units to be allowed in Palasa, Kasibugga & Mogilipadu.
- c) Distance between 2 units shall be 500 m.
- d) A distance of 500 m shall be maintained between the boundary of site and the Edge of National & State Highway.
- e) A distance of 100 m shall be maintained from boundary of site and Edge of B.T. Roads in the Districts.

Boiling Process:-

- a. To be located 300 m away from habitation.
- b. No new units to be allowed in Palasa, Kasibugga, Mogilipadu in the districts of Srikakulam & Vizianagaram and Vetapalem in the District of Prakasham.

6. PULVERIZING UNITS (UP TO 50 TPD)

→ The distance between the boundary of the site and boundary of the

- i) National Highway shall be -100 m
- ii) State High way shall be - 50 m
- iii) M.D.R./Village roads shall be - 25 m

→ The minimum distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be 500 m.

→ Green belt of 20 m width shall be developed along the boundary.

→ Total area of land acquired – Ac. 1.5

→ Bag filter has to be provided for the pulverizer.

7. PARA BOILED RICE MILL

→ Category-I: Plat form (Solar) drying system

→ Category-II: Elevator type (forced drying)system

→ Boiling will be done in one shift in case of **Cat-I** and two shifts in case of **Cat-II**.

→ Husk is to be stored in a closed shed only.

→ The air pollution control equipment shall be installed to meet the standards prescribed (SPM-115.mg/Nm³)

→ The wastewater shall be treated to meet the standards prescribed by the MoE&F, GOI to dispose on land within the premises of the industry.

→ Boiler ash shall be stored in a separate closed shed in one of the corners of the site away from habitation and roads until its final disposal to brick manufacturers.

→ ETP Sludge disposed into secured landfill.

Area of Land:

i. Plant : Ac. 0.5 and ETP : Ac. 0.5

ii. To utilize 10 KLD of wastewater Ac. 1.0 of land is required

iii. 10 m wide green belt shall be developed along the boundary.

iv. The total area of land required to set up the plant is as follows:-

Capacity TPD	Effluent discharge m ³ /day	Area of land required for land application in acres.	Total area. acres
20	25	2.50	3.50
25	30	3.0	4.0

Note: For the units who have adopted forced drying system Ac. 0.5 land may be deducted from the total area of land mentioned above.

General:-

→ The new units shall be located at least 0.5 km away from human habitation i.e. boundary of the village/town etc.

→ The new units shall not be located in the catchment area of drinking water source.

8. PESTICIDE FORMULATION UNITS

→ No clusters of pesticide formulation units shall be permitted.

→ The quality of product (after mixing) shall be ensured and certified by agricultural department before going into commercial production. The certificate shall be produced before the APPCB while applying for CFO or when the unit goes for expansion.

→ The proponent has to substantiate the break-up the capital cost so that a proportionate amount is justified for pollution control measures for odour or dust-causing products /processes.

→ The solid, liquid and gaseous formulation units shall have extraction and scrubbing systems for mitigation of smell or to avoid any accidental leakages of poisonous gases.

→ Bag filters shall be installed to trap particulate matter at all dust emission points in the process.

→ Dry mopping vacuum cleaning of floor shall be adopted instead of wet floor washing and vessel cleaning as it prevents water contamination.

→ Solid waste/drums shall be detoxified and they only disposed off by incineration or to the scrap dealers.

→ The unit shall be located at least a radial distance of 1 km away from any human habitation excluding APIIC IEs/IDAs.

→ All odour causing chemicals in the formulation units shall be stored in a separate place within the premises.

→ The units shall have at least 50-80% open area other than the factory built up area.

9) GUIDELINES / CODE OF PRACTICE FOR POLLUTION PREVENTION FOR SPONGE IRON PLANTS (CPCB)

1. Air Pollution

Stack Emission from Kiln

i. Adequately designed ESP or any other adequate air pollution control system/combination of system should be installed to achieve the prescribed stack emission standards.

As installation and operation of Pollution Control Equipment for plants with less than 100 TPD capacity is not economically viable, therefore, it is recommended that plants with less than 100 TPD shall not be permitted in future.

Program for phasing out old plants having capacity less than 100 TPD shall be worked out by the State Pollution Control Board.

ii. All Pollution control equipment should be provided with separate electricity meter and totaliser for continuous recording of power consumption. The amperage of the ID fan should also be recorded continuously. Non-functioning of Pollution control equipment should be recorded in the same logbook along with reasons for not running the Pollution Control Equipment.

iii. The safety cap/emergency stack of rotary kiln type plant, which is generally installed above the After Burner Chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device.

iv. In order to prevent bypassing of emissions through safety cap and non-operation of ESP or any other pollution control device, software controlled interlocking facility should be provided on the basis of real time data from the plant control system, to ensure stoppage of feed conveyor, so that, feed to the kiln would stop automatically, if safety cap of the rotary kiln is opened or ESP is not in operation. The system should be able to take care of multiple operating parameters and their inter relations to prevent any possibility of defeating the basic objective of the interlock. The system should be foolproof to prevent any kind of tempering. The software based interlocking system, proposed to be installed by industry should be get approved by the concerned State Pollution Control Board, for its adequacy, before installation by the industry.

v. Mechanical operated system for timely collection and removal of the flue dust generated in ESP or any other pollution control device shall be installed. /span>

Stack Emission from de-dusting units

All de-dusting units should be connected to a stack having a minimum stack height of 30 m. Sampling porthole and platform etc. shall be provided as per CPCB emission regulation to facilitate stack monitoring. De-dusting units can also be connected to ABC Chamber and finally emitted through common stack with kiln off-gas emissions.

Fugitive Emission

The measurement may be done, preferably on 8-hour basis with high volume sampler. However, depending upon the prevalent conditions at the site, the period of measurement can be reduced.

2. Effluent Discharge

- i. All efforts should be made to reuse and re-circulate the water and to maintain zero effluent discharge.
- ii. Storm water / garland drain should be provided in the plant.

3. Noise Control

The industry should take measures to control the Noise Pollution so that the noise level standards already notified for Industrial area are complied.

4. Solid Waste Management

Char

Char should be mixed with coal or coal washery rejects and used as fuel in Fluidized Bed Combustion Boilers (FBC) for generation of power. The plants having capacity 200 TPD and above should install Fluidized Bed Combustion Boilers (FBC) for generation of power. Also the smaller capacity individual Sponge Iron Plants (Capacity upto 100 TPD) and operating in cluster can collectively install common Fluidized Bed Combustion Boilers (FBC) for power generation. The Sponge Iron Plant are free to explore other options / possibilities to use char for generation of power. Char can be sold to local entrepreneurs for making coal briquettes. It can also be mixed with coal fines, converted to briquettes and used in brick kilns.

Under no circumstances char should be disposed off in agricultural fields/other areas. Logbook for daily record, of Char production and usage must be maintained by the industry and the record shall be made available to officials of CPCB/SPCB/PCC during inspection.

Kiln Accretions

The kiln accretions are heavy solid lumps and can be used as sub- base material for road construction or landfill, after ascertaining the composition for its suitability and ensuring that it should not have any adverse environmental impact.

Gas Cleaning Plant (GCP)/Scrubber Sludge

The sludge should be compacted and suitably disposed off after ascertaining the composition for its suitability and ensuring that it should not have any adverse environmental impact.

Flue Dust / Fly ash

Flue dust is generated from air pollution control system i.e. ESP or any other air pollution control system installed with kiln. Secondary flue dust is also generated from Bag Filters or any other air pollution control equipment installed with Raw Material Handling, Coal Crusher, Cooler Discharge and Product house unit. The reuse/ recycling of the flue dust generated / collected may be explored and suitably implemented.

Fly ash brick manufacturing plant should be install for fly ash utilization. Fly ash can be utilized in cement making by Cement industry also.

Bottom Ash

Bottom ash may have objectionable metallic compounds, therefore should be stored in properly designed landfills as per CPCB guidelines to prevent leaching to the sub-soil and underground aquifer.

General

- a. Solid waste management program should be prepared with thrust on reuse and recycling. Solid waste disposal site should be earmarked within the plant premises. The storage site of solid waste should be scientifically designed keeping in view that the storage of solid waste should not have any adverse impact on the air quality or water regime, in any way.
- b. The various types of solid wastes generated should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with the storm water.

5. Raw Material handling and Preparation

- a. Unloading of coal by trucks or wagons should be carried out with proper care avoiding dropping of the materials from height. It is advisable to moist the material by sprinkling water while unloading.
- b. Crushing and screening operation should be carried out in enclosed area. Centralized de-dusting facility (collection hood and suction arrangements followed by de-dusting unit like bag filter or ESP or equally effective method or wet scrubber and finally discharge of emission through a stack) should be provided to control Fugitive Particulate Matter Emissions. The stack should conform to the emission standards notified for de-dusting units. Water sprinkling arrangement should be provided at raw material heaps and on land around the crushing and screening units.
- c. Work area including the roads surrounding the plant shall be asphalted or concreted.
- d. Enclosure should be provided for belt conveyors and transfer points of belt conveyors.

The above enclosures shall be rigid and permanent (and not of flexible/ cloth type enclosures) and fitted with self-closing doors and close fitting entrances and exits, where conveyors pass through the enclosures. Flexible covers shall be installed at entry and exit of the conveyor to the enclosures, minimizing the gaps around the conveyors.

In the wet system, water sprays/ sprinklers shall be provided at the following strategic locations for dust suppression during raw material transfer:

- Belt conveyor discharge/ transfer point
- Crusher/screen discharge locations

6. Waste Heat Recovery Boiler (WHRB)

Sponge Iron Plants of capacity more than 100 TPD kilns shall use Waste Heat Recovery Boiler (WHRB) for generation of power.

7. Cooler Discharge and Product Separation Unit

Permanent and rigid enclosures shall be provided for belt conveyors and transfer points of belt conveyors. Dust extraction cum control system preferably bag filters or ESP to arrest product loss in cooler discharge and product separation area shall be installed.

8. Char based Power Plant

For plant having capacity of 200 TPD of cumulative kiln capacity, the power production through FBC boiler using char as a part of fuel, is a viable option. Power generation through FBC boiler using char as a part of fuel be implemented in a phased manner within 4 years of commissioning and targeting for 100% utilization of char.

Individual Sponge Iron Plants of capacity upto 100 TPD and located in cluster can install a common char based power plant collectively.

New Sponge Iron Plants

- i. No New Sponge Iron Plant will be commissioned without installation of Pollution control systems as stipulated in the Standards. The concerned State Pollution Control Board will accord consent to operate only after Physical verification of the adequacy of the Installed pollution control systems for meeting the standards and stipulated conditions in the consent to establish.
- ii. All new kilns shall have the independent stack with the kiln or multi-flue stacks in case two or more kilns are joining the same stack for better dispersion of pollutants.
- iii. Any entrepreneur having more than 2x100 TPD kiln may install WHRB for power generation, as it's a techno-economic viable option. For plants having capacity of 200 TPD or more, power generation using char in FBC Boiler as part of fuel is techno-economic viable option, therefore, new plants must install FBC boiler for power generation at the time of installation of the industry.
- iv. Any new sponge iron plant being installed along with the other downstream facilities of converting the sponge iron into steel with/without further processing the steel should meet the target of 100% utilization of sensible heat of DR (Direct Reduction) Gas and Char for power generation. Wet scrubbing system for kiln off-gas treatment for such plants should not be opted.

10. General Guidelines

- a. Extensive plantation/Green belt shall be developed along the roads and boundary line of the industry. A minimum 15 m width Green Belt along the boundary shall be maintained. However, the green belt may be designed scientifically depending upon the requirement and local and mix species of plants may be selected for the green belt.
- b. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
- c. Pollution control systems shall be operated as an integral part of production to ensure minimum emissions. Pollution Control System shall start before conveyor operation/operation of plant. Similarly pollution control system shall be stopped only after completion of conveyor operation/operation of plant so that possibility of dust settlement in ducts can be eliminated. Continuous evacuation of dust (from Dust catchers, ESPs, Bag filter hopper etc.) shall be organized.

Siting Guideline for Sponge Iron Plants

Siting of new sponge iron plants shall be as per respective State Pollution Control Board guidelines. However the following aspects shall also be considered:

- a. Residential habitation (residential localities/ village) and ecologically and/or otherwise sensitive areas: A minimum distance of at least 1000 m (1.0 km) to be maintained.
- b. The location of Sponge Iron Plant should be at least 500 m away from National Highway and State Highway .
- c. Radial distance between two Sponge Iron Plants should be 5 km for plants having capacity 1000 TPD or more.
- d. Sponge Iron Plants can be established in designated industrial areas / Estates as notified by State Govt.

10. Guidelines for R & D Units

- a) The R & D units shall not be located in the residential and commercial areas.
- b) The R&D units shall be located at least 0.50 km away from boundary of nearest human habitation.
- c) If the R& D unit proposes for up-scaling the process/technology validation, developed on laboratory scale, boiler(s) of maximum total capacity 0.5 T/hr shall be allowed.
- d) The R & D units shall not go for commercial production.

11. Guidelines to establish the Tyre Pyrolysis units

- a. Pyrolysis units may be located atleast 500 m away from habitations.
- b. Burners shall be installed to flare up excess non condensable gases with safety arrangements.
- c. Air pollution control equipment shall be provided to control the flue gas emissions generated during the heating of the pyrolysis reactor.
- d. No further distillation of oil shall be carried out.
- e. The by products, carbon black shall be collected properly and stored in closed shed without causing any spillages before selling to outside parties.

12. SITING GUIDELINES FROM TRANSPORTATION / COMMUNICATION SYSTEM :

The following width of buffer zone shall be maintained from the Road Land Boundary*:

1. National Highways – 50 Mts.
2. State Highways – 40 Mts.
3. MDR / Village Road – 20 Mts.

*Road Land Boundary means the boundary of the road upto which land is acquired for road purposes.

These guidelines will be applicable to industries other than 11 category of industries for which specific guidelines are formulated by the Board.

The buffer zone may be permitted to be utilized for the following:

- i) Paved Vehicle parking.
- ii) Administrative guiding and security office.
- iii) Green belt.
- iv) Electrical Substation / transformers.
- v) Fuel Station.
- vi) Water supply sumps.

These guidelines shall be applicable to individual industries & industrial estates, but not to the plots located within industrial estates.

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) SITTING AT CHENNAI
UNDER SECTION 19 (4) OF NGT ACT**

O.A. No. 4 of 2020

1. Chava Srinivas,
S/o. Sri. C.Hanumantha Rao,
R/o. Plot No. 361, Road No.80,
Jubilee Hills,
Hyderabad 500 096. Email:csrinivas3456@gmail.com
Mobile No.9550729999 & another ... Applicants

Versus

1. M/s. Anand Metalics & Power Private Limited,
No.275, Kodicherla Village,
Kothur Mandal,
Mahaboobnagar District
Telangana 509 228
Email id:anandmetalics1@gmail.com & others ... Respondents

**REPLY FILED BY RESPONDENT NO. 5 TOGETHER WITH
RESPONSE TO THE ACTION TAKEN REPORT - WITH
ANNEXURES**

M/S. K.S.VISWANATHAN & T.HEMALATHA

COUSNEL FOR RESPONDENT NO.5